

BEFORE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI  
ORIGINAL APPLICATION No. 221/2015

ACTION TAKEN REPORT IN THE MATTER OF O.A. NO.221/2015 SUBMITTED TO  
HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN BENCH, CHENNAI IN COMPLIANCE  
TO HON'BLE NGT ORDER DATED 16<sup>th</sup> SEPTEMBER, 2021.

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Andhra Pradesh Pollution Control Board,

Regional Office Nellore

ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office  
NELLORE

Date: 20.11.2021

Place: Nellore.

*Committee Report in the matter of OA 221/2015 (SZ)*

**REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO. 221/2015 IN COMPLIANCE TO THE HON'BLE NGT SOUTHERN BENCH ORDER DATED 16.09.2021.**



Satellite image of Cluster of Edible Oil Industries in Krishnapatnam Port area, SPSR Nellore district, Andhra Pradesh.

Submitted to  
**Hon'ble National Green Tribunal**  
 Southern Bench, Chennai  
 20<sup>th</sup> November, 2021



Ministry of Environment  
 Forest and Climate Change



Central Pollution  
 Control Board



Andhra Pradesh Pollution  
 Control Board

## **1. Preamble**

Seven Edible Oil Industries are operating in Krishnapatnam Port region in SPSR Nellore district. The applicant Smt. Isanaka Vedavathi submitted a representation stating that pollution has been caused by edible oil units. Hon'ble National Green Tribunal Southern Bench vide order dated 16.03.2020 appointed a joint committee comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Chennai (2) Senior Officer from the Regional Office of MoEF&CC, Chennai and (3) Senior Scientist from Andhra Pradesh Pollution Control Board to ascertain the status of functioning of edible oil refinery units at Krishnapatnam. In compliance to Hon'ble NGT order dated 16.03.2020, the committee inspected the edible oil units in October, 2020 and submitted the report during December, 2020. Out of seven units operating in the region, five edible oil units raised objections to the committee report. Hon'ble NGT vide order dated 03.02.2021 directed the committee to go into the objections and come with their findings on that aspect. Copy of Hon'ble NGT order dated 03.02.2021 is placed as Annexure-I.

In compliance to Hon'ble NGT order 16.03.2020 and 03.02.2021 the following committee was composed:

1. Dr. Suresh Babu Pasupuleti, Scientist-C, Integrated Regional Office (IRO), Ministry of Environment, Forest and Climate Change, Vijayawada.
2. Smt. Mahima T, Scientist-D, Central Pollution Control Board, Regional Directorate, Chennai.
3. Sri. Rajasekhar, Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Nellore (Nodal agency).

The Committee has been vested with the mandate to review the objections raised by the edible oil units on committee report, verify the compliance status. The committee convened a meeting with the edible oil units on 25.03.2021 to understand the issues raised by them. During the meeting the five edible oil units informed the committee members that they have upgraded the treatment units, laid effluent conveyance system and presently are fully complying with all the CFO conditions stipulated by APPCB. In order to verify the ground level implementation of the corrective measures the committee inspected five edible oil units which have filed objections to committee report during 29<sup>th</sup> to 30<sup>th</sup> July, 2021.

The committee after ascertaining the ground level implementation of the action plan, the committee submitted second report during August, 2021.

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The Hon'ble NGT vide order dt: 11.08.2021 issued order that "Parties are at liberty to file objection, if any, to the Committee report apart from filing their independent reply to the allegations made in the application. In the meantime, the Pollution Control Board is also directed to file the further action taken report on the basis of the observations made by them along with the Committee at the time of the inspection. Parties are directed to file the same on or before 11.08.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules." Copy of Hon'ble NGT order dated 11.08.2021 is placed as **Annexure-II**.

Accordingly, the APPCB vide order dt: 23.09.2021 issued directions to the edible oil units based on the observations and recommendations of the Committee and directed 5nos. of edible oil units to pay the environmental compensation to the APPCB within a week. Copies of the directions issued to the edible oil industries are herewith enclosed as **Annexure - III**.

In the meanwhile, four industries again submitted objections to Hon'ble NGT against the second report of the committee, which was submitted during August,2021. Hon'ble NGT vide order dated 16.09.2021 directed the committee to consider the objections and to give the opinion on the same and to file further report as well as action taken report by 18.10.2021. Copy of Hon'ble NGT order dated 16.09.2021 is placed as **Annexure-IV**.

**2. Action taken by the Committee:**

The Joint committee conducted a virtual meeting with the Edible oil industries, Krishnapatnam Port area, SPSR Nellore District on 04.10.2021. During the meeting, the committee interacted with all four industries that have raised objections to the committee report. The committee reviewed the objections filed by the edible oil industries by the individual industries on the joint committee report dated 10.08.2021. In compliance to Hon'ble NGT directions, the committee has considered the objections raised by the industries and same is summarized in table 1. During committee inspection the industry representatives were also present. The committee has explained the about non-compliances observed during inspection to the industry representatives for which the industry representatives assured to the committee members that they shall take corrective actions.

**Table 1: Review of objections raised by the industry against committee report of December, 2020.**

Sl.No	Objection raised by the industry	Decision of the committee	Remarks
<b><u>I. M/s. 3F Industries Limited</u></b>			
1	Objected regarding constitution of the committee and mentioned that all 7 units were inspected in a single day.	The committee was constituted by Hon'ble NGT and committee was composed based on the nominations received by respective departments of APPCB, CPCB & MoEF&CC. The committee convened online meetings and inspected the units in detail in two days.  In addition APPCB has carried out ambient air quality and source emission monitoring	Objection need not be considered.
2	Claimed that all units of the ETP are in operation, 7 fat traps provided, storm water drains are in dry condition, spillage of oil observed mainly at tank form area due to pump seal leaks and tank form is built on concrete floor.	On the day of committee inspection, the ETP was not in operation; oil was spilled all over the plant and in tank form area and ETP areas; There was no proper effluent transfer system from production block to ETP and storm water drains were used for transfer of effluent instead of closed conduits. Storm water drains were clogged and filled with oil waste. Though the unit had installed seven traps but they were not adequate and were not effectively functioning due to which thick oil deposition was observed in ETP components and ETP was not in operation. Photos taken during inspection were submitted along with earlier committee reports	Non-complying during committee inspection.  Objection need not be considered
3	Reported that they are installing an advance version of skimmer for removal of oil or solids through DAF system.	The committee first inspected the units during October, 2020 and second inspection was carried out during July, 2021. Even after a lapse of nine months, unit had not	DAF system for oil skimming not installed at the time of committee inspection.

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		installed DAF system by the time of inspection. The unit reported that they have placed the order for procurement of DAF.	Found Non-complying during inspection. Objection need not be considered
4	Claimed that they are spent nickel catalyst to the authorized reproprocessors who are selling to their unit.	During inspection, the unit is not able to produce the records i.e. Manifest pertaining to disposal of spent nickel catalyst to authorized re-processors. As per the HWM Rules, 2016, the unit shall dispose the hazardous wastes within 90 days.	Non-complying during inspection. Objection need not be considered
5	Disposing fullers earth to authorized incense manufacturers.	Fullers earth and oil recovered from ETP are bye products of the unit. The bye-products shall be either utilized for further beneficial purposes or disposed safely.  The unit is supposed to maintain records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of its disposal. The unit informed that they are disposing fullers earth to incense sticks manufacturers and soap industries, however no records were made available to committee on its utilization or disposal.	Objection need not be considered
6	The unit informed that they installing new equipment in the ETP which will be commissioned by end of September,2021.	The committee reported the status of the unit as on date of inspection i.e.30.07.2021, during which ETP was not in operation.	Objection need not be considered
7	Requested to reject the joint committee report and set aside the fine of Rs.1,10,06,000/- levied without basis.	The committee inspected the industry in detail and calculated the Environmental Compensation as per the formula given by the CPCB. The unit is filing their objections to delay the payment of the Environmental Compensation.	Objection need not be considered. Committee submits to Hon'ble NGT to direct the unit to pay EC of Rs. 1,10,06,000/- to APPCB.

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<b><u>M/s. South India Krishna Oil &amp; Fats Pvt. Ltd.</u></b>			
8	The industry reported that they are in the process of improving the storm water drains, issued work order for rain water harvesting system and placed order for oil & grease skimmer.	The industry is supposed to maintain the storm water drains in such a way that they shall be in dry condition during sunny days and storm water shall not get contaminated with rain water. But, on the day of inspection, there is no rain but contaminated effluent was present in the storm water drain. Rain water harvesting system not yet completed. Further, oil & grease skimmer also not yet provided. Hence the committee recommended the unit to improve wastewater handling and also reported as partially complied.	Partially complied during committee inspection.  Objection need not be considered
9	The industry reported that they have provided odour control system.	The committee observed severe odour nuisance within the premises and the same was reported. However the unit assured the committee that corrective measures shall be taken and odour will be controlled.	Objection need not be considered
10	Objected the levy of Environmental Compensation of Rs. 1,05,86,000/-	The unit is partially complying but unit is in the process of implementing corrective measures. As there is some improvement and some more improvements are under progress, the committee has considered R factor as Rs. 100/- only.	Objection need not be considered. Unit was partially complying during committee inspection. EC is assessed till compliance is achieved. EC of Rs.1,05,86,000/- is assessed as per CPCB formula considering the improvements made by the unit.

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<b><u>M/s. Emami Agrotech Limited</u></b>			
11	Objected regarding constitution of the committee and mentioned that all 7 units were inspected in a single day.	The representatives of the APPCB, CPCB & MoEF&CC inspected the units as nominated by the respective organizations. The committee inspected the units in detail in two days.	Objection need not be considered.
11	The industry claimed that they complied in all aspects as per the report dt: 10.08.2021 and the EC was levied.	It is clarified that no fresh EC was levied as the industry complied with the conditions. As there are certain non-compliances during previous inspection of the committee, the industry is liable to pay Environmental Compensation of Rs. 1,32,50,000/- to APPCB.	Unit is one of the reputed & largest industry in the region. In spite of directions & notices issued by APPCB, unit was found non-complying during first inspection of the committee. EC was assessed as per CPCB formula. Objection need not be considered.
<b><u>M/s. Adani Wilmar Ltd (Unit-II) (Formerly M/s. Louis Dreyfus India Pvt. Ltd.,)</u></b>			
12	The industry claimed that they complied in all aspects as per the report dt: 10.08.2021 and the EC was levied.	It is clarified that no fresh EC was levied as the industry complied with the conditions. As there are certain non-compliances during previous inspection of the committee, the industry is liable to pay Environmental Compensation.	Objection need not be considered.

During meeting, the joint committee members has reviewed individual unit and explained about their violations observed in detailed manner and directed to pay the environmental compensation as per the directions of the Hon'ble NGT.

The representatives of the edible oil industries informed that they have complied with violations observed by the Joint committee during their inspections held during 29<sup>th</sup> to 30<sup>th</sup> October, 2020 and 29<sup>th</sup> to 30<sup>th</sup> July, 2021. Since the industries have taken corrective measures and are currently complying with the stipulated standards and with the directions issued by APPCB, on these grounds the industries requested the Joint committee to waive-off the Environmental Compensation.

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The committee reviewed the objections filed by the edible oil industries by the individual industries on the joint committee report dated 10.08.2021. The representatives of M/s. Gemini, M/s. Emami and M/s. Adani (Unit-1) informed that they have complied with the directions and conditions insisted by the APPCB. The Committee clarified that the Environmental Compensation is for the earlier period but not for the recent period. APPCB are regularly monitoring the industries and have issued directions vide order dated 15.02.2018 and 16.02.2018.

Further APPCB has inspected the industries and issued modified directions on 17.01.2020. The committee inspected the units during October, 2020 and found that the units are yet to comply with Directions issued by APPCB. The committee has assessed Environmental Compensation for the non-compliance during January, 2020 to October, 2020. In compliance to Hon'ble NGT directions dated 03.02.2021 and 16.09.2021, the industries have presently cleaned the drains, separated storm water drains and effluent drains, not discharging effluent into storm water drains, oily sludge removed from drains. The committee submits that present compliance of the industries can't be considered or represented as the units were complying with APPCB directions during January to October, 2020. Hence the committee humbly submits to Hon'ble NGT to direct the industries to pay Environmental Compensation to APPCB as briefed in table 2.

**Table 2 :**

Sl. No	Name of the Unit	EC to be paid in INR
1	M/s Gemini Edibles & Fats India Pvt. Ltd	66,00,000/-
2	M/s Emami Agrotech Limited	1,32,50,000/-
3	M/s. Adani Wilmar -(Unit-II)	73,80,000/-
4	M/s South India Krishna Oil & Fats Pvt. Ltd	1,05,86,000/-
5	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,)	1,10,06,000/-

Sri G. Prathap, Director of M/s. Gemini Edible oil industries Pvt. Ltd., representing the Edible oil association has submitted that they are consistently improving the industries and also solving the common issues. He informed that they had a meeting with the District Administration & Municipal Corporation authorities for procurement of raw water. The association is in positive to work together with authorities for procurement of water to overcome this problem. The work is under progress.

The committee observed that the industries have taken lot of corrective measures within a short time. Significant positive changes such as rain water harvesting pits and complete recharge of ground water, installation of additional fat traps for efficient oil recovery etc., are implemented by the industries for Environmental Protection.

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The industries collectively agreed to take up additional tree plantation. The committee has identified the efforts made by the industry which will benefit both industries as well as surrounding environment. But for the non-compliances observed during the committee visit, the industries are liable to pay Environmental Compensation as recommended in the Joint Committee report dated. 10.08.2021.

Finally, the joint committee has opined that the industries shall pay the Environmental Compensation as recommended by the Joint Committee in its report dt: 10.08.2021 and directions issued by the APPCB dt. 23.09.2021.

**3. Prayer:**

The Committee humbly submits the Hon'ble national Green Tribunal to direct the edible oil industries to pay the Environmental Compensation as recommended by the Joint Committee in its report dt: 10.08.2021 and implement the directions issued by the APPCB vide order dt. 23.09.2021.



Dr. Suresh Pasupuleti  
Scientist-C, Ministry of Environment  
Forest and Climate Change, Regional  
Office, Vijayawada



Mahima T  
Scientist-D, Central Pollution Control Board  
Regional Directorate, Chennai



Ch. Rajasekhar  
Environmental Engineer,  
Andhra Pradesh Pollution Control  
Board, Regional Office Nellore

**Item No.5:**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**Original Application No. 221 of 2015 (SZ)**

(Through Video Conference)

IN THE MATTER OF:

Isanaka Vedavathi,  
H.No. 16-4-966, Pinakini Avenue,  
Near Apollo Hospital,  
Nellore – 524 003.

... Applicant(s)

*Versus*Union of India  
Rep. by its Secretary,  
Ministry of Environment, Forest & Climate Change,  
New Delhi and Ors.

... Respondent(s)

**Date of hearing: 03.02.2021.****CORAM:****HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER****HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

For Applicant(s): None.

For Respondent(s): Smt. Me. Saraswathy for R1.  
Smt. Madhuri Donti Reddy for R2 to R4.  
Sri. C. Seethapathy for R5.  
Sri. D. Srinivasan for R6, R7, R9, R10.  
M/s. Snegha represented

M/s. Apparajitha Vishwanath for R8.  
Sri. Parthasarathy represented  
Sri. Lakshmi Kumaran for R11.

**ORDER**

1. As per order dated 07.01.2021, this Tribunal had directed the 5<sup>th</sup> respondent to submit details regarding the change of identity of the 5<sup>th</sup> respondent unit as according to them, it has been amalgamated with M/s. Adani Wilmar Limited vide order of the Hon'ble High Court of Gujarat, passed in *Company Petition No.309 of 2015* dated 28.10.2015. We have also directed the committee to submit a further report on the basis of the observations made by them in the report filed and posted the case to today for that purpose.
2. When the matter came up for hearing today through Video Conference, there was no representation for the applicant. Smt. Me. Saraswathy represented 1<sup>st</sup> respondent, Smt. Madhuri Donti Reddy represented respondents 2 to 4, Sri. C. Seethapathy represented 5<sup>th</sup> respondent, Sri. D. Srinivasan represented respondents 6, 7, 9 & 10, M/s. Snegha represented Sri. Apparajitha Vishwanath, learned counsel appearing for 8<sup>th</sup> respondent and Sri. Parthasarathy represented Sri. Lakshmi Kumaran, the learned counsel appearing for the 11<sup>th</sup> respondent.
3. The learned counsel appearing for the 11<sup>th</sup> respondent submitted that in respect of 11<sup>th</sup> respondent also, there is a change in ownership and now

the unit is amalgamated with M/s. Adani Wilmar Limited group and they wanted some time to furnish the details regarding the same.

4. The report of the Joint Committee dated 01.12.2020 which was received on 06.01.2021 by this Tribunal reads as follows:

**“I Preamble**

*Cluster of Edible Oil Industries are operating in Krishnapatnam Portregion in SPSR Nellore district. The applicant Smt. Isanaka Vedavathi submitted a representation stating that pollution has been caused by edible oil units. Hon’ble National Green Tribunal Southern Bench in order to ascertain the present status of the functioning of the edible oil refinery units and also to find out as to whether they are complying with the conditions of “consent” issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the “Zero Liquid Discharge” system said to have been established by them are properly functioning and whether there is any violation by any of the edible oil refinery units and if so, what is the action taken by Pollution Control Board in this regard has appointed a joint committee comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Bangalore (2) Senior Officer from the Regional Office of MoEF & CC, Chennai and (3) Senior Scientist from Andhra Pradesh Pollution Control Board.*

**II Orders of the Hon’ble National Tribunal dated 16.03.2020 in OA No 221/2015**

*Hon’ble NGT vide order dated 16.03.2020 has directed the following “ So in order to ascertain the present status of the functioning of the edible oil refinery units and also to find out as to whether they are complying with the conditions of “consent” issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the “Zero Liquid Discharge” system said to have been established by them are properly functioning and whether there is any violation by any of the edible oil refinery units and if so, what is the action taken by Pollution Control Board in this regard, we appoint a joint committee, comprising of (1) a Senior Officer from the Central Pollution Control Board, Regional Office, Bangalore (2) Senior Officer from the Regional Office of MoEF & CC, Chennai and (3) Senior*

Scientist from Andhra Pradesh Pollution Control Board to inspect the units in question and submit a factual as well as action taken, if there is any violation found. The committee shall also go into the question as to whether the units are strictly complying with the conditions imposed either in the “consent to operate” or any other permission granted, whether there is any violation in the use of surface water and whether necessary permission has been obtained by the units for drawal of surface water for their purpose, whether pollution control mechanism provided to suppress the air pollution or water pollution are sufficient to meet the requirements as has been provided under the Environment (Protection) Act, 1984, whether these units are properly disposing the fly ash generated during their manufacturing process and if there is any violation found, what is the action taken, including the imposition of environment compensation against the erring units on the basis of the guidelines given by Central Pollution Control Board in this regard and also what is the status of the implementation of the action plan if any, evolved during the review meeting conducted by Pollution Control Board and whether those actions have been brought into action by the units, as undertaken by them and if not, what is the action taken by Pollution Control Board against those erring units and submit a comprehensive report to this Tribunal within a period of two months through e-mail at [ngtszfilng@gmail.com](mailto:ngtszfilng@gmail.com).” Hon’ble NGT order dated 16.03.2020 and 29.09.2020 is enclosed as Annexure-I and Annexure-II respectively.

### **III Composition and Scope of Committee**

In compliance to Hon’ble NGT order, the following committee was composed:

1. Smt. Mahima T, Scientist-D, Central Pollution Control Board, Regional Directorate, Chennai
2. Dr. C. Palpandi, Scientist-C, Ministry of Environment Forest and Climate Change, Regional Office, Chennai
3. Sri. M.Pramod Kumar Reddy, Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office Nellore (Nodal agency)

The Committee has been vested with the mandate to visit and inspect the site in question and vested with followingscope vide the Order dated 16.03.2020:

- a. to ascertain the present status of the functioning of the edible oil refinery units

- b. *to find out whether edible oil units are complying with the conditions of “consent” issued and whether the pollution control mechanism provided by them are proper and sufficient and whether they are complying with the norms and whether the “Zero Liquid Discharge” system said to have been established by them are properly functioning*
- c. *action taken by Andhra Pradesh Pollution Control Board*
- d. *to find out whether whether there is any violation in the use of surface water and whether necessary permission has been obtained by the units for drawal of surface water for their purpose*
- e. *to find out whether pollution control mechanism provided to suppress the air pollution or water pollution are sufficient to meet the requirements has been provided under the Environment (Protection) Act, 1984*
- f. *to determine whether these units are properly disposing the fly ash generated during their manufacturing process*
- g. *imposition of environment compensation against the erring units*

#### **IV Site Visit by the Committee**

*The committee constituted by Hon’ble NGT vide order dated 16.03.2020 convened its first meeting on 27.07.2020 through video conference (VC) with the officials of Regional office, Nellore and reviewed the status of operation of Edible oil industries with respect to Pollution control issues. The committee inspected the units on 13.10.2020 and 14.10.2020. As per the scope vested on the committee, the information is compiled in tables VIa to VIg.*

#### **V Process Description- Edible Oil Refining Process**

##### **V.a. General information:**

*Seven edible oil units are operating in Krishnapatnam Port region. The units are involved in refining of crude palm and sunflower oil. The Palm Oil extraction is to be done with the fresh Palm fruit to avoid the deterioration of Palm Oil. Hence, palm oil is extracted in the countries where it is cultivated to avoid its deterioration. All the seven edible oil units are importing crude palm oil from Indonesia, Singapore and Malaysia. Crude Palm Oil is yellow red or dark yellow in color and contains certain impurities which are removed by physical refining. During refining, Phospholipids, free fatty acids, colouring pigments (Carotenoids), Moisture, oxidative material, metal impurities, and water soluble impurities (glycerol, Phenols, Sugars) are removed. Crude sunflower oil is*

imported from Ukraine, Argentina, Malaysia. The crude palm oil is physically refined while the sunflower oil is chemically refined. All units are practising similar refining process with only minor modifications in the stages of refining. (carotenoids).

V.b Physical refining of crude palm oil: Crude palm oil contains 3.5% to 4.5% fatty acids that comes out as waste. Around 1% to 2% of fats or oil is lost in bleaching section. Total loss will be around 4.5% to 6.5%. The stages in physical refining are as follows:

- a. *De-gumming:* It is the process of removal of gums or phosphatides. It comprises the treatment of crude oil with water, salts, enzymes, caustic soda, or dilute acids such as phosphoric acid to remove phosphatides, waxes, pro-oxidants, and other impurities.
- b. *Bleaching:* Trace metal complexes such as iron & copper, colouring pigments and oxidative products are removed by adsorption using bleaching earth. Spent Earth is sold to soap manufacturing units.
- c. *De-odorizer:* Deodorization / De-acidification is done to remove the volatile components, mainly aldehydes and ketones, which causes smell in refined oil. In Deodorization process, free fatty acid removes in the form of Palm fatty acid distillate as a refining waste. During deodorization, bleached palm oil is steam distilled or boiled. The vapors from this section is the palm fatty acid distillate.
- d. *Crystallization:* Portion of palm oil will crystallize on cooling and is known as palm-stearin or margarine and the other portion remains as liquid and is called palm-olien or cooking oil.

*Waste from physical refining:* gums and other impurities and wastewater from degumming section, refining waste from refining section. The waste water contains oil and it is removed by centrifuge principles.

V.c Chemical refining of Sunflower oil/ Soybean oil: The steps involved in chemical refining are as follows:

- a. *Neutralization:* Addition of caustic to reduce FFA (gum/ phospho lipid) from crude palm oil
- b. *Bleaching:* Removal of colouring pigments and other impurities
- c. *De-waxing:* The wax so removed is sold to cosmetic industry
- d. *De-odorization:* Removal of fatty acids and other volatile components.
- e. *Fractionation:* separation of hard fraction from refined palm oil

**VI. The status of edible oil industries is as follows****VI.a Compliance Status of M/s Gemini Edibles & Fats India Pvt Ltd**

a	Name & complete address of the unit	M/s Gemini Edibles & Fats India Pvt Ltd, Sy.No. 1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore district
b	Contact Details	Sh. Prathap Vice- President Operations <u>+91 -9866556188</u>
c	Geo-coordinates	14°15'36.3"N 80°04'19.0"E
d	Area	15.2 acres
e	Status of CFO & Authorizations and its compliance	The combined Consent and Authorization issued by APPCB is valid till 30.06.2021.
f	Year of commissioning	2010
g	Production capacity	Refined Vegetable Oil (Physical refining)-550TPD Refined Vegetable Oil (Chemical refining)-250 TPD Fractioned vegetable oil- 600 TPD Interesterified fats- 125 TPD Vanaspathi-100 TPD <u>By-products</u> Distilled fatty acids-13386 Tons Per annum Acid oil-1690 Tons Per annum
h	Coal and flyash storage measures taken to control fugitive emissions	The unit has constructed separate shed for coal storage but however, it was observed during inspection that the size of the shed is small and coal was stored in open. The unit has installed water sprinklers in storage yard. The unit has installed flyash silo of capacity 100 Tonnes (10 days storage capacity against the direction of APPCB to install silo for 30 day storage. The flyash is sold to brick manufacturers. Partially complied.
i	Source of water and quantity of water used per day	Through water tankers and bore wells. The total water requirement of the unit is 610 KLD including domestic requirement. Quality of water will be having TDS of more than 1200 ppm, which has to be treated through RO. Ground water and water audit department has given permission to the unit to utilize 350 KLD of ground through four bore wells but three of them have become dry and the unit has constructed three new bore wells and is drawing 180 KLD of ground water and has obtained fresh permission to draw

		<p>additional 70 KLD of water. The unit has permission to utilize 250 KLD of ground water by 10hrs of pumping from the filter points. But however the major water requirement is met by procuring water in tankers.</p>
j	Effluent generation	<p>Around 30 KLD of effluent is generated from physical refining and is Low TDS effluent which is treated in ETP of capacity 200KL. ETP comprises of collection tank → oil recovery system → primary settling tank → DAF aeration tank → secondary clarifier → RO. Raw water is treated in two stage RO system and RO rejects (70 KLD) is also treated in MEE. Outlet effluent from ETP is treated in RO of 200 KLD capacity. RO permeate is taken to cooling tower and for dust suppression. RO reject is taken to MEE. 20 KL of HTDS effluent is generated from chemical refining section and after oil recovery it is treated in MEE followed by ATFD. ATFD salts sent to TSDF. MEE condensate is used for gardening and dust suppression.</p> <p>There is no proper effluent conveyance system, the open drains carry both effluent and storm water. Though the effluent generation is only 30 KLD and capacity of ETP is 200 KLD. The industry has not given justification for providing higher capacity of the ETP and RO even the industry is generating 30 KLD and 20 KLD of LTDS and HTDS effluents, hence it prevails the industry is operating ETP in phased manner. During storage in collection tank, settling and putrefaction of effluent takes place which is likely to emanate odour.</p> <p>There is no proper mechanism for sludge collection and transferring to sludge drying beds. Sludge was haphazardly stored in ETP area.</p> <p>Part of sewage generated from the unit is also treated in ETP even the industry provided STP of 30 KLD capacity.</p> <p>Not complying</p>

Table VI.a 1: Analysis results of samples collected by APPCB during 30.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate	RO permeate	RO reject
1	pH	5.5-9.0	7.26	7.5	8.85	8.53	10.09	6.74	8.35

2	TSS	200	184	136	201	12	186	4	76
3	TDS	2100	3256	4018	10170	<b>2486</b>	52500	90	<b>7240</b>
4	COD	250	960	196	928	192	19680	<10	116
5	BOD	100	364	62	350	56	6152	BDL	34
6	Oil & grease	10	12.6	8.4	25	<b>47</b>	226	BDL	4.0

The results indicate that MEE condensate is not complying with discharge standards stipulated by APPCB. Therefore MEE condensate shall be treated in RO. ETP outlet is around 30 to 35 KLD and RO capacity is 200 KLD, treated effluent is stored in a tank and RO is operated once in a week during which oxidation may take place resulting in BOD & COD reduction. RO reject is having TDS of 7240 mg/L against APPCB stipulated standard of 2100mg/L. Hence RO reject will be treated in MEE.

k	Installation of magnetic flow meters with totalizer	Partially complied The unit has installed flow meters and totalizer at the inlet and outlet of ETP but however the unit has not installed flow meter at raw water inlet. Since both ground water and water from tankers is utilized, the unit has not quantified the total water consumption and water used for various utilities. Partially complied	
l	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Boiler of capacity 20 TPH Thermic fluid heater of capacity 16.0 Lakh k.cal/hr (2Nos.-6.0 Lakh K.cal/hour + 10 Lakh K.cal/hour capacity)	Multi cyclone dust collector followed by Bag filters
		3x 1000 KVA DG Sets	Acoustic enclosures with silencer & Muffler
		OCEMS has been installed at 24 mtr height of chimney. Not complying	

TableVI.a.2: Stack monitoring at M/s Gemini Edibles by APPCB on 30.06.2020

Source	SPMmeasured value	APPCB emission standards
Stack attached to 20 TPH boiler	<b>129.7 mg/Nm<sup>3</sup></b>	115 mg/ Nm <sup>3</sup>

TableVI.a.3: Ambient air quality monitoring at M/s Gemini Edibles by APPCB on 30.06.2020

Source	PM 10 measured value	APPCB emission standards
Near the main gate within unit premises	<b>132.2 µg/m<sup>3</sup></b>	100 µg/m <sup>3</sup>

m	Status of installation of online stack monitoring equipment	The unit has installed online continuous stack monitoring system to measure SPM and it is connected to APPCB server.
n	Status of green belt	Partially complied.

		<p>The unit has developed green belt in an area of 3.5 acres against the requirement of 5.0 acres (33%) with avenue plants. It was informed to the committee that the unit has taken compensatory plantation in their own 32 acres of land in other area. Rain water harvesting pit of 50MtrX40mtr is established inside the plant.</p>					
<i>o</i>	<i>Hazardous waste generation</i>	<p>Unit is generating MEE salts, ETP sludge, used oil and spent nickel catalyst. MEE salts and ETP sludge are disposed to TSDF. The quantity of MEE salts &amp; ETP sludge sent to TSDF is around 9 to 10 MT every three months against consented quantity of 10 MT / month.</p> <p>ETP sludge is not properly removed and stored. Used oil and oil recovered from ETP is sold to soap manufacturers/ oil reclamation units, however no records were shown to committee.</p> <p>No records were shown to the committee on disposal of spent nickel catalyst. There is no proper covered shed for hazardous waste storage.</p>					
<i>p</i>	<i>Actions taken by APPCB during last one year</i>	<p>The APPCB has issued directions to the industry 15.02.2018, 27.12.2018, 17.01.2020. The APPCB has forfeited Bank Guarantee of Rs.5.0 Lakhs on 17.01.2020 for non-compliance of Board directions.</p> <p>Directions were again issued on 28.09.2020.</p> <p>The APPCB has again forfeited Bank guarantee of Rs 10.00 lakhs on 28.09.2020 for non compliance of the Board directions.</p>					
<p><b>Overall Compliance status</b></p> <p>APPCB issued directions to the unit vide order dated 15.02.2018. The unit has taken steps for improvement but partially complied with few of the directions as detailed above. But the committee observed that APPCB has not received specific complaints against the unit for discharging of effluent outside the industry premises. As per OCEMS records available with APPCB, the unit is not complying with APPCB standards for Particulate Matter. ZLD system installed. The actual water requirement of the unit is more than available water resources in the region. Since the unit is partially complying the committee calculated environmental compensation using CPCB formula <math>EC=PI \times N \times R \times S \times LF</math></p>							
<i>S.N</i>	<i>Period of noncompliance</i>	<i>PI</i>	<i>S</i>	<i>LF</i>	<i>R (Rs)</i>	<i>N (days)</i>	<i>Environmental compensation (Rs)</i>
<i>1</i>	<i>17.01.2020 to 13.10.2020*</i>	<i>80</i>	<i>1.5</i>	<i>1</i>	<i>250/-</i>	<i>270</i>	<i>81,00,000/-</i>

<i>Total EC for violation</i>					270	81,00,000/-	
<i>Compensation levied by APPCB from 17.01.2020 onwards</i>					15,00,00		
<i>Net Compensation to be paid by M/s Gemini Edibles</i>					66,00,000/-		
<b>Rupees Sixty-Six Lakhs Only</b>							

*List of major non-compliances*

- *stack emission and ambient air not complying with APPCB standards w.r.t SPM and PM 10 respectively*
- *MEE condensate and RO reject which is used for green belt development/ dust suppression is not complying with APPCB discharge standards w.r.t TDS and O&G*
- *No proper effluent conveyance system from production block to ETP*

**VI.b Compliance Status of Emami Agrotech Limited**

<i>a</i>	<i>Name &amp; complete address of the unit</i>	<i>M/s Emami Agrotech Limited, Sy No.s 501, 502/1 etc., Pantapalem (V), Muthukur (M), SPSR Nellore</i>	
<i>b</i>	<i>Contact Details</i>	<i>Sri M.V.Narayana Murthy- Unit Head Mobile: 9677167862</i>	
<i>c</i>	<i>Geo-coordinates</i>	<i>14°15' 40.2"N 80° 04' 23.2"E</i>	
<i>d</i>	<i>Area</i>	<i>29.78 acres</i>	
<i>e</i>	<i>Status of CFO &amp; Authorizations and its compliance</i>	<i>The CFO and Authorization are valid till 30.11.2021</i>	
<i>f</i>	<i>Year of commissioning</i>	<i>2013</i>	
<i>g</i>	<i>Production capacity</i>	<i>Refined Palm oil</i>	<i>1886 TPD</i>
		<i>Sunflower oil</i>	<i>186TPD</i>
		<i>Interesterfied oil</i>	<i>100 TPD</i>
		<i>Hydrogenated Oil</i>	<i>100 TPD</i>
		<i>Vanaspathi</i>	<i>200 TPD</i>
		<i>Refining of Soft Palm oil</i>	<i>130 TPD</i>
		<i>Palmolein</i>	<i>800 TPD</i>
		<i>Bakery Fat</i>	<i>210 TPD</i>
		<i>Palm stearine</i>	<i>200 TPD</i>
		<i>By Product</i>	
		<i>Distilled Palm Fatty Acids</i>	<i>106.325TPD</i>
		<i>Distilled sunflower Fatty acids</i>	<i>0.5 TPD</i>
		<i>Acid Oil</i>	<i>14 TPD</i>

h	Coal and flyash storage measures	<p>The unit has constructed separate shed for storage of rice husk and coal however it was stored both inside and outside the shed. 41 TPD of ash is generated per day. The unit has installed a silo of 150 Tonnes (roughly six days storage capacity) against APPCB direction of 30 days storage capacity. Fly ash spillage was observed in the area. The fly ash is also dumped in North east side of the industry.</p> <p>On the day of inspection, chemical refining plant was not in operation</p> <p>Not complying</p>														
i	Source of water and quantity of water used per day	<p>The total water requirement of the unit is 902 KLD and majority (80 to 90%) of the water requirement is met from tankers. The total water consumed is not quantified by means of flow meter but however the units have maintained registers for the no. of tankers of water received. The quantity of water drawn from borewells is amounted by no. of pumping hours which is not accurate.</p>														
j	Effluent generation	<table border="1" data-bbox="762 972 1394 1352"> <thead> <tr> <th>Source</th> <th>Wastewater generation</th> </tr> </thead> <tbody> <tr> <td>Process &amp; Washings</td> <td>23.0 KLD</td> </tr> <tr> <td>Acid Oil Plant</td> <td>6.0 KLD</td> </tr> <tr> <td>Boiler Bleed off</td> <td>28.0 KLD</td> </tr> <tr> <td>Cooling Tower Blow down</td> <td>32.0 KLD</td> </tr> <tr> <td>RO Reject</td> <td>60.0 KLD</td> </tr> <tr> <td>Domestic</td> <td>6.0 KLD</td> </tr> </tbody> </table> <p>The quantity of the effluent collected in the ETP is not proportionate with their production and water consumption. The effluent is transferred in open drains from production block to ETP and committee observed that effluent spillage, over flow into adjoining areas. Storm water drains were filled with effluent and drains were clogged. The MEE and Sludge Centrifuge were not in operation since chemical refining was not taking place.</p> <p>STP is provided for treatment of sewage.</p>	Source	Wastewater generation	Process & Washings	23.0 KLD	Acid Oil Plant	6.0 KLD	Boiler Bleed off	28.0 KLD	Cooling Tower Blow down	32.0 KLD	RO Reject	60.0 KLD	Domestic	6.0 KLD
Source	Wastewater generation															
Process & Washings	23.0 KLD															
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Boiler Bleed off	28.0 KLD															
Cooling Tower Blow down	32.0 KLD															
RO Reject	60.0 KLD															
Domestic	6.0 KLD															
k	Installation of magnetic flow meters with totalizer	<p>Flow meters installed at inlet and outlet of ETP &amp; STP but total water consumed is not quantified</p>														
l	Quantity of effluent discharged and mode of disposal. Components of ETP.	<p>The ETP is very poorly maintained. The aeration was not in operation. Sludge is not removed and oily sludge was accumulated in all components of ETP and which results in</p>														

		<p><i>improper operation of ETP . The unit has to first scrap and remove the accumulated sludge and send it to TSDF. After sludge removal, the mixing chambers and aerators has to be repaired and ensure that ETP is properly operated.</i></p> <p><i>Presently, effluent from filter press is pouring down and not recycled into ETP and sludge is lying below the filter press. Periodically, the sludge is manually removed, packed in bags and stored in ETP area. The unit has not provided dedicated storage shed for storing hazardous wastes. Provision shall be made to recycle the effluent from filter press into ETP. A bin will be provided to collect the sludge from filter press. MEE condensate and RO permeate as well as RO reject is used for dust suppression and green belt development.</i></p> <p><i>A periphery drain carrying the effluent and storm water drain was found to join the creek at south-east corner of the unit. Though it is temporarily closed but during heavy rains, there are likely chances of effluent joining the drain.</i></p> <p><i>Not complying</i></p>
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*Table VI.b 1: Analysis results of samples collected by APPCB during 18.06.2020*

<i>S.No</i>	<i>Parameter in mg/L except pH</i>	<i>APPCB standard</i>	<i>Inlet of ETP</i>	<i>Outlet of ETP</i>	<i>MEE feed</i>	<i>RO permeate</i>	<i>RO reject</i>
<i>1</i>	<i>pH</i>	<i>5.5-9.0</i>	<i>6.63</i>	<i>7.29</i>	<i>2.00</i>	<i>7.30</i>	<i>7.54</i>
<i>2</i>	<i>TSS</i>	<i>200</i>	<i>132</i>	<i>118</i>	<i>156</i>	<i>4</i>	<i>120</i>
<i>3</i>	<i>TDS</i>	<i>2100</i>	<i>2352</i>	<i>2798</i>	<i>11955</i>	<i>198</i>	<i>5137</i>
<i>4</i>	<i>COD</i>	<i>250</i>	<i>1960</i>	<i>320</i>	<i>7800</i>	<i>&lt;10</i>	<i>176</i>
<i>5</i>	<i>BOD</i>	<i>100</i>	<i>627</i>	<i>104</i>	<i>2496</i>	<i>BDL</i>	<i>40</i>
<i>6</i>	<i>Oil &amp; grease</i>	<i>10</i>	<i>13.4</i>	<i>10.8</i>	<i>15.8</i>	<i>BDL</i>	<i>12.0</i>

*The unit is using RO reject for dust suppression and green belt. From the analysis results it is found that RO reject is not meeting APPCB discharge standards and hence the unit will treat RO reject in ETP. The outlet of ETP /treated water of ETP not meeting the APPCB stipulated standards.*

<i>m</i>	<i>Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location</i>	<i>Source</i>	<i>Air pollution control device installed</i>
		<i>FBC Boiler of capacity 16 TPH</i>	<i>Multi cyclone dust collector followed by Bag filters and attached to</i>
		<i>Thermic fluid heater of capacity 8.0 lakh k.cal/hr (Coal or husk fired)</i>	<i>Common stack of height 30m</i>

		Thermo siphon of capacity 20 lakh k.cal/hr	Bag filters
		Thermic fluid heater of capacity 6.0 lakh k.cal/hr (Coal or husk fired)	Bag filters
		DG sets of 1x750 KVA, 1x1500 KVA	Acoustic enclosures
		FBC Boiler of capacity 36 TPH	Electro-static precipitators(ESP)- 3 no. of fields with stack height of 35 mtrs
		Thermo siphon of capacity 20 lakh k.cal/hr	Bag filter

**TableVI.b.2: Stack monitoring at M/s Emami Agrotech Limited by APPCB on 18.06.2020**

Source	SPM measured value	APPCB emission standards
Stack attached to 36 TPH boiler	<b>123.5 mg/Nm<sup>3</sup></b>	115 mg/ Nm <sup>3</sup>

**TableVI.b.3: Ambient air quality monitoring at M/s Emami Agrotech Limited by APPCB on 18.06.2020**

Source	PM 10 measured value	APPCB standards
Near the main gate within unit premises	<b>125.5 µg/m<sup>3</sup></b>	100 µg/m <sup>3</sup>

**The unit is not complying with stack emissions and ambient air standards. Odour problem was also observed in the industry.**

n	Status of installation of online stack monitoring equipment	FBC boilers are connected with continuous online PM monitors and connected to APPCB servers
o	Status of green belt	Reported that the unit has planted 7000 trees along the unit boundary but is not complying with 33% green belt. Unit shall further develop green belt in vacant spaces.
p	Hazardous waste generation	MEE Centrifuge salts and ETP sludge are the hazardous wastes generated from the unit. As per the production records and as per consent, the unit has to generate 30TPM of MEE-centrifuge and 8.4 tons of ETP sludge but from the hazardous waste manifest copies it is observed that the unit has despatched only 10-15 tons of hazardous waste to TSDF. This implies that either the unit is not properly operating ETP and

		<p>MEE&amp;MEE Centrifuge or the hazardous waste so generated is haphazardly disposed. It was observed that sludge was lying in open in the unit premises. There is no dedicated hazardous waste storage shed.</p> <p>Oil recovered from ETP is sold to soap manufacturers.</p>
q	Actions taken by APPCB during last one year	<p>APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards and for exceeding the consented production in terms of chemical refining. The unit was again inspected by APPCB officials on 31.01.2020 &amp; 04.02.2020 and found non-complying. APPCB vide order dated 20.03.2020 issued directions to the unit to ensure compliance. APPCB carried out analysis and monitoring on 18.06.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 10.00 lakhs on 28.09.2020 for non compliance of the Board directions.</p>

**Overall Compliance status**

APPCB issued directions to the unit vide order dated 15.02.2018. The unit has taken steps for improvement like replacement of old MEE with new MEE and installation of Centrifuge in place of ATFD which is not adequate for converting MEE concentrate in to salts. During APPCB inspections during January and February, 2020, unit was found discharging effluent into adjoining drains.

Further, the unit is not complying with effluent discharge and emission standards stipulated by APPCB, with APPCB directions dated 20.03.2020, no proper effluent transfer system. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula  $EC = PI \times N \times R \times S \times LF$

S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 20.03.2020*	80	1.5	1	250/-	63	18,90,000/-
2	21.03.2020 to 13.10.2020	80	1.5	1	250/-	206	61,80,000 x 2 (for repeated violation) =1,23,60,000
3	Compensation levied by APPCB on or after 17.01.2020						10,00,000/-
<b>Total Environmental Compensation for violation</b>						<b>269</b>	<b>1,32,50,000/-</b>
<b>Rupees One Crore Thirty-two lacs fifty thousand Only</b>							

Major Non-Compliances

- The unit has not achieved ZLD. Instead of MEE-ATFD the unit has installed MEE-centrifuge which is not adequate to convert MEE concentrate to salts.
- The unit is not complying with effluent discharge and emission standards stipulated by APPCB. No proper effluent transport system is provided, the drains are completely clogged. The effluent generated and hazardous waste generated is not matching with the production details and water consumption.
- Flyash is found dumped adjacent to the unit in north-eastern direction
- During APPCB inspections in January and February, 2020, the unit was found discharging the effluent into storm water drains located outside the industry.

#### VI.C. Compliance Status of M/s Adani Wilmar Limited (Unit-I)

a	Name & complete address of the unit	M/s Adani Wilmar Limited (Unit-I) (Formerly M/s.Krishnapatnam Oils & Fats Pvt. Ltd.), Sy. No.292, 317, Pantapalem (V) (Epur 1B), Muthukur (M), SPSR Nellore Dist.														
b	Contact Details	Sri. Vishal Jain, Unit Head Email: <a href="mailto:Vishal.Jain1@adaniwilmar.in">Vishal.Jain1@adaniwilmar.in</a> Mobile No.: 8886060496														
c	Geo-coordinates	14°15' 27.14"N 80° 03' 16.38"E														
d	Area	14.91 acres														
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.03.2021														
f	Year of Commissioning	2011														
g	Production capacity	<table border="1"> <tr> <td>Refined vegetable Oils (Physical Refining)</td> <td>600 TPD</td> </tr> <tr> <td>Interesterfied Vegetable Fats</td> <td>100 TPD</td> </tr> <tr> <td>Hydrogenated Vegetable Oils</td> <td>100 TPD</td> </tr> <tr> <td>Refined vegetable Oils (Chemical refining)</td> <td>200 TPD</td> </tr> <tr> <td>Bakery Fat</td> <td>145 TPD</td> </tr> <tr> <td>By Products</td> <td></td> </tr> <tr> <td>Distilled Fatty Acid</td> <td>45.55 TPD</td> </tr> </table>	Refined vegetable Oils (Physical Refining)	600 TPD	Interesterfied Vegetable Fats	100 TPD	Hydrogenated Vegetable Oils	100 TPD	Refined vegetable Oils (Chemical refining)	200 TPD	Bakery Fat	145 TPD	By Products		Distilled Fatty Acid	45.55 TPD
Refined vegetable Oils (Physical Refining)	600 TPD															
Interesterfied Vegetable Fats	100 TPD															
Hydrogenated Vegetable Oils	100 TPD															
Refined vegetable Oils (Chemical refining)	200 TPD															
Bakery Fat	145 TPD															
By Products																
Distilled Fatty Acid	45.55 TPD															

h	Coal and flyash storage measures taken to control fugitive emissions	<p>The industry has provided shed for storage of coal with water sprinklers.</p> <p>The unit is generating 480 TPM of flyash and unit has installed ash silo of 100MT (around seven days' storage capacity) against APPCB direction of installing silo of 30 days' storage capacity. Reported that unit is disposing the flyash on alternate day basis.</p>								
i	Source of water and quantity of water used per day	<p>The total water requirement of the unit is 260 KLD and additional 4KLD is recycled from RO plant. The unit is having permission from Ground Water and Water Audit department to draw 150 KLD of ground water. But due to high salinity the unit 75% of water requirement is met from tankers.</p>								
j	Effluent generation	<p>The unit is generating 90 KLD of effluent. Low TDS effluent is treated in ETP of 115KL capacity comprising of Fat trap, equalisation tank, chemical dosing tank, primary settling tank, aeration, Secondary settling tank, Aeration tank2, clarifier, Tube settler and filter press. Treated effluent from ETP is further treated in RO. It is a ZLD plant.</p> <table border="1" data-bbox="762 1131 1422 1491"> <thead> <tr> <th data-bbox="762 1131 1230 1227">Source</th> <th data-bbox="1230 1131 1422 1227">Wastewater generation</th> </tr> </thead> <tbody> <tr> <td data-bbox="762 1227 1230 1391">Process &amp; washings include (Boiler Bleed Off, Cooling Towers blow down, RO rejects)</td> <td data-bbox="1230 1227 1422 1391">73.0 KLD</td> </tr> <tr> <td data-bbox="762 1391 1230 1440">Acid wash</td> <td data-bbox="1230 1391 1422 1440">8.0 KLD</td> </tr> <tr> <td data-bbox="762 1440 1230 1491">Domestic</td> <td data-bbox="1230 1440 1422 1491">10.0 KLD</td> </tr> </tbody> </table> <p>High TDS effluent is treated in three stage MEE-15KL capacity followed by ATFD.</p> <p>Sewage is treated in septic tank followed by soak pit.</p> <p>Rainwater harvesting pits and Summer storage tank is available. Summer storage tank capacity is 180MT</p>	Source	Wastewater generation	Process & washings include (Boiler Bleed Off, Cooling Towers blow down, RO rejects)	73.0 KLD	Acid wash	8.0 KLD	Domestic	10.0 KLD
Source	Wastewater generation									
Process & washings include (Boiler Bleed Off, Cooling Towers blow down, RO rejects)	73.0 KLD									
Acid wash	8.0 KLD									
Domestic	10.0 KLD									
k	Installation of magnetic flow meters with totalizer	<p>Flow meters installed at inlet and outlet of ETP and MEE feed tank. Flow meter is not installed to quantify raw water consumption.</p>								
<p>Table VI.C 1: Analysis results of samples collected by APPCB during 23.06.2020</p>										

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate	RO permeate	RO reject
1	pH	5.5-9.0	6.42	7.22	5.56	<b>4.09</b>	5.94	6.5	7.69
2	TSS	200	200	122	136	12	200	20	120
3	TDS	2100	2642	1380	28925	208	38051	740	<b>4990</b>
4	COD	250	1712	260	34000	24	67200	32	112
5	BOD	100	420	60	8500	2.6	16800	52	28
6	Oil & grease	10	20.2	16.4	28.2	BDL	20	BDL	BDL

MEE condensate is not complying with discharge limits stipulated by APPCB for pH. The unit shall neutralize the MEE condensate before discharging.

RO reject is not complying with APPCB discharge limits for TDS. RO reject shall be treated in MEE before discharging. RO permeate is complying with standards.

From the analysis results it is found that RO reject is not meeting APPCB discharge standards and hence the unit will treat RO reject in ETP.

1	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Boiler of capacity 1 x 16 TPH	Mechanical dust collectors fol.by bag filters	
		Boiler of capacity 1 x 12.0 TPH		
		Thermic Fluid Heater 2 x 6 Lakh. K.Cal/ hour & 1 x 10 Lakh. K. Cal/hour		Dust collectors
		Thermo siphon of capacity 4 lakh k.cal/hr		
		DG sets of 1x1250 KVA, 2x625 KVA		Acoustic enclosure

Table VI.C.2: Stack monitoring by APPCB on 23.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 36 TPH boiler	101.8 mg/Nm <sup>3</sup>	115 mg/Nm <sup>3</sup>

Table VI.C3: Ambient air quality monitoring at M/s, Adani Wilmar Limited (Unit-I) by APPCB on 23.06.2020

Source	PM <sub>10</sub> measured value	APPCB standards
Near the main gate within unit premises	95.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

<b>The unit is complying with stack emissions and ambient air standards.</b>		
<i>m</i>	<i>Status of installation of online stack monitoring equipment</i>	<i>Stack attached to boiler is provided with continuous online PM monitors and connected to APPCB servers</i>
<i>n</i>	<i>Status of green belt</i>	<i>The unit has developed green belt in around 4 acres of land.</i>
<i>o</i>	<i>Hazardous waste generation</i>	<i>MEE salts (0.2 TPD) and ETP sludge (0.4 TPD) are the hazardous wastes generated from the unit and it is stored in 40 MT covered shed and it is disposed to TSDF</i>
<i>p</i>	<i>Actions taken by APPCB during last one year</i>	<i>APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 27.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 7.50 lakhs on 28.09.2020 for non compliance of the Board directions.</i>
<p><b>Overall Compliance status:</b></p> <p>As compared to other units in the region, M/s Adani Wilmar Unit-I has implemented lot of corrective measures. There were proper effluent transfer system, Emissions are complying with APPCB norms.</p> <p>Major non-compliances observed in the unit are</p> <ul style="list-style-type: none"> <li>• MEE condensate is not meeting the APPCB stipulated standards w.r.t pH. The unit shall be directed to check for pH and neutralize the effluent before final discharge.</li> <li>• Illegal drawal of ground water through tankers from outside agencies.</li> <li>• Not provided ash silo for 30 days storage capacity</li> </ul>		

**VI.d. Compliance Status of M/s. Adani Wilmar -(Unit-II)**

<i>a</i>	<i>Name &amp; complete address of the unit</i>	<i>M/s. Adani Wilmar -(Unit-II) Previously M/s. Louis Dreyfus Commodities India Pvt. Ltd., Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore Dist</i>		
<i>b</i>	<i>Contact Details</i>	<i>Sri G. Sreenivasulu, Plant Head +91- 9444398011 <a href="mailto:sreenivasulu.gundarapu@adaniwilmar.in">sreenivasulu.gundarapu@adaniwilmar.in</a></i>		
<i>c</i>	<i>Geo-coordinates</i>	<i>14°15' 20"N 80° 04' 25.9"E</i>		
<i>d</i>	<i>Area</i>	<i>15.58 acres</i>		
<i>e</i>	<i>Status of CFO &amp; Authorizations and its compliance</i>	<i>The CFO and Authorization are valid till 29.02.2024</i>		
<i>f</i>	<i>Year of Commissioning</i>	<i>2011</i>		
<i>g</i>	<i>Production capacity</i>	<i>S.N</i>	<i>Products</i>	<i>Quantity</i>
		<i>01</i>	<i>Physical Refining Refined Vegetable Oil (Palm Oil, Palmolein, Palm Stearin)</i>	<i>600 TPD</i>

		02	<i>Chemical Refining Refined Vegetable Oil (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)</i>	200 TPD
		02	<i>Fractionated Vegetable Oil</i>	800 TPD
		03	<i>Interesterified Vegetable Oil</i>	150.0 TPD
		04	<i>Vanaspathi</i>	150.0 TPD
		<i>Co-Product</i>		
		1	<i>Palmstearin</i>	167.0 TPD
		<i>By-products</i>		
		1	<i>Distilled Fatty Acids (Physical refining) (Palm Oil, Palm kernel, Palmolein)</i>	48.0 TPD
		2	<i>Distilled Fatty Acids (Chemical refining) (Soya bean Oil, Sunflower Oil, Groundnut Oil, Rice Bran Oil, Cotton Seed Oil, Mustard Oil, Rapeseed Oil, Sesame Oil)</i>	0.8 TPD
		3	<i>Acid Oil</i>	4.0 TPD
		4	<i>Soap Stock</i>	4.0 TPD
		5	<i>Acid Sludge</i>	0.6 TPD
		6	<i>Gums</i>	9.0 TPD
<i>h</i>	<i>Coal and flyash storage</i>	<p><i>The unit is generating 940 TPM of flyash and unit has installed silo of 40 tonnes (roughly around Two days storage) against APPCB direction of 30 days storage capacity storage capacity. Lot of Fly ash spillage was observed in the area.</i></p> <p><i>Reported that unit is disposing flyash on alternate days. The unit should have had minimum of 10 days storage capacity.</i></p>		
<i>i</i>	<i>Source of water and quantity of water used per day</i>	<i>Source</i>		<i>Water consumption</i>
		<i>Floor washings, plant washings from physical refining process, inter-esterfied fats, vanaspathi unit</i>		15.0 KLD
		<i>Chemical refining Manufacturing Process</i>		25.0 KLD

		<table border="1"> <tr> <td>Washings in chemical refining (Acid Oil Wash)</td> <td>30.0 KLD</td> </tr> <tr> <td>DM/ Softener</td> <td>5.0 KLD</td> </tr> <tr> <td>Boiler R.O. (Fresh water for Boiler feed-210 KLD)</td> <td>275.0 KLD</td> </tr> <tr> <td>Cooling towers (Non contaminated)</td> <td>70.0 KLD</td> </tr> <tr> <td>Cooling towers (contaminated)</td> <td>60.0 KLD</td> </tr> <tr> <td>Gardening</td> <td>30.0 KLD</td> </tr> <tr> <td>Domestic</td> <td>20.0 KLD</td> </tr> <tr> <td><b>Total</b></td> <td><b>530</b></td> </tr> </table> <p>Though the unit has obtained permission to withdraw 380 KL of ground water but 75% of the water requirement is met from tankers.</p>	Washings in chemical refining (Acid Oil Wash)	30.0 KLD	DM/ Softener	5.0 KLD	Boiler R.O. (Fresh water for Boiler feed-210 KLD)	275.0 KLD	Cooling towers (Non contaminated)	70.0 KLD	Cooling towers (contaminated)	60.0 KLD	Gardening	30.0 KLD	Domestic	20.0 KLD	<b>Total</b>	<b>530</b>
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j	Effluent generation	<table border="1"> <tr> <td>Process &amp; Washings physical and chemicals, Cooling tower, Boiler blow down</td> <td>100.0 KLD</td> </tr> <tr> <td>Feed water RO Reject &amp; DM/ Softener back wash</td> <td>70.0 KLD</td> </tr> <tr> <td>Acid Oil Wash</td> <td>30.0 KLD</td> </tr> <tr> <td>Domestic</td> <td>15.0 KLD</td> </tr> </table> <p>The unit has installed an ETP of 200 KLD capacity followed by RO plant of 10 KLH capacity for treatment of LTDS. HTDS effluent is treated in three stage three stage MEE -60 KLD followed by ATFD to meet ZLD system but ATFD is completely worn out and is not in operation. Sewage is treated in Septic tanks followed by soak pits. But it was observed that ETP is not properly maintained. ETP sludge is stored in the ETP section in open and leachate was flowing. ETP comprises of Fat Trap, Equalization tank, Chemical Dosing tank, Primary Clarifier, Collection tank, Aeration tank, Secondary Clarifier, secondary Collection tank, Filter Press (2No.). Effluent carrying drains were clogged.</p> <p>Unit has constructed rainwater harvesting pits and summer storage tank of 1600 KL capacity.</p>	Process & Washings physical and chemicals, Cooling tower, Boiler blow down	100.0 KLD	Feed water RO Reject & DM/ Softener back wash	70.0 KLD	Acid Oil Wash	30.0 KLD	Domestic	15.0 KLD								
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Domestic	15.0 KLD																	
k	Installation of magnetic flow meters with totalizer	Flow meters with totalizers at ETP inlet, Primary clarifier outlet, RO inlet, RO outlet, MEE outlet.																
Table VI.d 1: Analysis results of samples collected by APPCB during 18.06.2020																		

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate
1	pH	5.5-9.0	5.27	7.64	7.13	8.08	6.24
2	TSS	200	186	122	206	4	180
3	TDS	2100	4279	2516	5100	80	22840
4	COD	250	772	360	404	BDL	58020
5	BOD	100	290	114	136	BDL	14876
6	Oil & grease	10	18.2	12.6	15	BDL	158

On the day of APPCB inspection RO was not in operation and treated effluent was directly discharged without treating in RO. The outlet of ETP /treated water of ETP not meeting the APPCB stipulated standards

1	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Air pollution source	Air pollution control device provided
		FBC Boiler of capacity 20.0 TPH	Multi cyclone dust collector followed by Bag filters
		Thermic fluid heaters of capacity 5.0 lakh k.cal/hr, 12.5 lakh k.cal/hr & 6.0 lakh K.cal/hr ;	Chimney to disperser the flue gases
		FBC boiler of Capacity 7.0 TPH	Dust Collector & Bag filter
		Thermo Syphon 1x15 Lakh.k.cal	Mechanical dust collectors fol.by bag filters
		DG sets of 1x1010 KVA, 1x1250KVA	Acoustic enclosure
		The unit has installed online emission monitor system to measure SPM and is connected to APPCB server.	

TableVI.d.2: Stack monitoring at by APPCB on 30.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 7 TPH boiler	85.5 mg/Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

TableVI.d.3: Ambient air quality monitoring by APPCB on 30.06.2020

Source	PM <sub>10</sub> measured value	APPCB standards
--------	---------------------------------	-----------------

Near the main gate within unit premises	90.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>					
<i>The unit is complying with stack emissions and ambient air standards. Odour problem was observed in the industry.</i>							
m	<i>Status of installation of online stack monitoring equipment</i>	<i>FBC boilers are connected with continuous online SPM monitors and connected to APPCB servers</i>					
n	<i>Status of green belt</i>	<i>Unit has planted trees in vacant spaces and along roads in the unit. The unit has developed green belt to an extent 3.5 to 4.0 acres against APPCB requirement of 5 acres (33%)</i>					
o	<i>Hazardous waste generation</i>	<i>5.5 TPD of ATFD salts and ETP sludge are the hazardous wastes generated from the unit. Though there is separate shed but hazardous waste was found lying in ETP area. Oil recovered from ETP is sold to soap manufacturers. Spent earth is disposed to incense sticks manufacturers</i>					
p	<i>Actions taken by APPCB during last one year</i>	<i>APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 7.50 lakhs on 28.09.2020 for non compliance of the Board directions.</i>					
<b>Overall Compliance status</b>							
<i>APPCB issued directions to the unit vide order dated 15.02.2018. Further, the unit is not complying with APPCB directions dated 17.01.2020, no proper effluent transfer system, effluent clogging in drains, flyash and hazardous waste spillage, flyash silo of storage capacity of Two days against requirement of 30 days. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula <math>EC=PI \times N \times R \times S \times LF</math></i>							
S.N	<b>Period of noncompliance</b>	<b>PI</b>	<b>S</b>	<b>LF</b>	<b>R (Rs)</b>	<b>N (days)</b>	<b>Environmental compensation (Rs)</b>
1	17.01.2020 to 14.10.2020	80	1.5	1	250/-	271	81,30,000/-
<i>EC for violation</i>						271	81,30,000/-
<i>EC levied by APPCB after 17.01.2020</i>							7,50,000/-
<i>Total EC to be paid by unit</i>							73,80,000/-
<b>Rupees Seventy-Three lacs and Eighty thousand Only</b>							

**VI.E Compliance Status of M/s South India Krishna Oil & Fats Pvt.Ltd**

a	Name & complete address of the unit	M/s.South India Krishna Oil & Fats Pvt.Ltd., Sy.No.275,279,280 & 281,Epuru Bit - 1B, Pantapalem (V), Muthukur (M), SPSR Nellore Dist																													
b	Contact Details	Sri B. Muthu Krishnan, GM +91-7799800065 <a href="mailto:vincent.paul@sioils.com">vincent.paul@sioils.com</a>																													
c	Geo-coordinates	14°15' 19.7"N 80° 02' 50"E																													
d	Area	16.12 acres																													
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.03.2022																													
f	Year of Commissioning	2014																													
g	Production capacity	<table border="1"> <tr> <td data-bbox="759 891 1209 936">Refined Oil (Physical Refining)</td> <td data-bbox="1209 891 1458 936">1000 TPD</td> </tr> <tr> <td data-bbox="759 936 1209 981">RBD Palmolein</td> <td data-bbox="1209 936 1458 981">800 TPD</td> </tr> <tr> <td data-bbox="759 981 1209 1025">TBD Stearine</td> <td data-bbox="1209 981 1458 1025">200 TPD</td> </tr> <tr> <td data-bbox="759 1025 1209 1070">Vanaspathi</td> <td data-bbox="1209 1025 1458 1070">200 TPD</td> </tr> <tr> <td data-bbox="759 1070 1209 1115">Palm Powder</td> <td data-bbox="1209 1070 1458 1115">72 TPD</td> </tr> <tr> <td data-bbox="759 1115 1209 1160">Palm Flakes</td> <td data-bbox="1209 1115 1458 1160">50 TPD</td> </tr> <tr> <td colspan="2" data-bbox="759 1160 1458 1227">By Product</td> </tr> <tr> <td data-bbox="759 1227 1209 1317">Distilled Fatty Acid (Physical Refining)</td> <td data-bbox="1209 1227 1458 1317">42 TPD</td> </tr> <tr> <td data-bbox="759 1317 1209 1503">Refined Vegetable Oil (Soyabean, Sunflower, Round Nut, Ricebean, Cotton Seed, Mustard, Rape Seed by Chemical Refining)</td> <td data-bbox="1209 1317 1458 1503">192 TPD</td> </tr> <tr> <td colspan="2" data-bbox="759 1503 1458 1547">By Product</td> </tr> <tr> <td data-bbox="759 1547 1209 1637">Distilled Fatty Acid (Chemical Refining)</td> <td data-bbox="1209 1547 1458 1637">0.488 TPD</td> </tr> <tr> <td data-bbox="759 1637 1209 1682">Acid Oil</td> <td data-bbox="1209 1637 1458 1682">4.0 TPD</td> </tr> <tr> <td data-bbox="759 1682 1209 1727">Soap Stock</td> <td data-bbox="1209 1682 1458 1727">8.0 TPD</td> </tr> <tr> <td data-bbox="759 1727 1209 1783">Wax</td> <td data-bbox="1209 1727 1458 1783">2.05 TPD</td> </tr> </table>		Refined Oil (Physical Refining)	1000 TPD	RBD Palmolein	800 TPD	TBD Stearine	200 TPD	Vanaspathi	200 TPD	Palm Powder	72 TPD	Palm Flakes	50 TPD	By Product		Distilled Fatty Acid (Physical Refining)	42 TPD	Refined Vegetable Oil (Soyabean, Sunflower, Round Nut, Ricebean, Cotton Seed, Mustard, Rape Seed by Chemical Refining)	192 TPD	By Product		Distilled Fatty Acid (Chemical Refining)	0.488 TPD	Acid Oil	4.0 TPD	Soap Stock	8.0 TPD	Wax	2.05 TPD
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Wax	2.05 TPD																														
g	Coal and flyash storage	<p>Unit is generating 14 TPD of flyash and is equipped with ash pneumatic conveying system for conveying ash from different points to ash silos and ash shed to avoid the ash escaping into the air.</p> <p>Ash storage yard having a capacity of 30 days including silo &amp;</p>																													

		<i>closed storage shed. Lot of fugitive dust is emitted while loading from storage shed into trucks.</i>													
<i>h</i>	<i>Source of water and quantity of water used per day</i>	<table border="1"> <thead> <tr> <th><i>Source of water</i></th> <th><i>Consumption in KLD</i></th> </tr> </thead> <tbody> <tr> <td><i>Process &amp; washings (physical &amp; chemical)</i></td> <td><i>21.0 KLD</i></td> </tr> <tr> <td><i>Cooling Make up</i></td> <td><i>319.0 KLD</i></td> </tr> <tr> <td><i>Boiler</i></td> <td><i>586.0 KLD</i></td> </tr> <tr> <td><i>Domestic</i></td> <td><i>23.0 KLD</i></td> </tr> <tr> <td><i>Total</i></td> <td><i>949 KLD</i></td> </tr> </tbody> </table> <p><i>Though the unit has obtained permission to withdraw 360 KL of ground water but entire water requirement of 949 KLD is met from tankers.</i></p>		<i>Source of water</i>	<i>Consumption in KLD</i>	<i>Process &amp; washings (physical &amp; chemical)</i>	<i>21.0 KLD</i>	<i>Cooling Make up</i>	<i>319.0 KLD</i>	<i>Boiler</i>	<i>586.0 KLD</i>	<i>Domestic</i>	<i>23.0 KLD</i>	<i>Total</i>	<i>949 KLD</i>
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<i>i</i>	<i>Effluent generation</i>	<table border="1"> <thead> <tr> <th><i>Source</i></th> <th><i>Effluent generation</i></th> </tr> </thead> <tbody> <tr> <td><i>Trade effluents ( Boiler &amp; Cooling tower blow down, Process, Primary dual RO, back wash)</i></td> <td><i>136.0 KLD</i></td> </tr> <tr> <td><i>HTDS effluents from Acid plant and dual RO rejects</i></td> <td><i>53.0 KLD</i></td> </tr> <tr> <td><i>Primary RO rejects</i></td> <td><i>93.0 KLD</i></td> </tr> <tr> <td><i>Domestic</i></td> <td><i>16.0 KLD</i></td> </tr> </tbody> </table> <p><i>ETP of 300 KLD &amp; Dual RO Plant, MEE of 18 KLD followed by ATFD provided to meet ZLD . STP of 20 KLD provided for domestic purposes. ETP comprises of Collection tank, Oil &amp; grease trap, Equalization tank, Primary clarifier, Aeration tank 1 &amp; 2, buffer tank, Secondary clarifier, Sludge drying beds &amp; Filter Press, Pressure Sand filter, activated carbon filter etc. The effluent is transferred in drain which is completely clogged. Thick oily scum is accumulated on the surface of aeration and clarification tank. Aerator was not working. Effluent and oil spillage in production block and ETP section. The unit has not installed rain water harvesting pits.</i></p>		<i>Source</i>	<i>Effluent generation</i>	<i>Trade effluents ( Boiler &amp; Cooling tower blow down, Process, Primary dual RO, back wash)</i>	<i>136.0 KLD</i>	<i>HTDS effluents from Acid plant and dual RO rejects</i>	<i>53.0 KLD</i>	<i>Primary RO rejects</i>	<i>93.0 KLD</i>	<i>Domestic</i>	<i>16.0 KLD</i>		
<i>Source</i>	<i>Effluent generation</i>														
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<i>Domestic</i>	<i>16.0 KLD</i>														

Table VI.e 1: Analysis results of samples collected by APPCB during 18.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	MEE feed	MEE condensate	MEE concentrate
1	pH	5.5-9.0	6.99	7.02	4.89	6.99	5.62
2	TSS	200	132	86	156	12	145
3	TDS	2100	2982	1874	<b>32669</b>	128	<b>36278</b>
4	COD	250	456	216	<b>90800</b>	72	<b>38000</b>
5	BOD	100	146	68	29056	16	12160
6	Oil & grease	10	12.4	6.2	16.5	---	17.0

From the analysis results it is evident that MEE is not properly operated, the concentration of COD and BOD is high in MEE feed rather than in MEE concentrate. There is only slight variation in TDS concentration in MEE feed and concentrate.

j Installation of magnetic flow meters with totalizer Flow meters with totalizers at ETP inlet, Primary clarifier outlet, RO inlet, RO outlet, ATFD inlet, MEE outlet.

k	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	Boiler of capacity 1x24 TPH	Mechanical dust collectors fol.by bag filters
		Boiler of capacity 1x15.0 TPH	
		Thermo Syphon 1x20 Lakh.k.cal.	Mechanical dust collectors fol.by bag filters
		Thermic Fuel Heater 2x6 Lakh. K.cal/hour	
		4x750 KVA D.G. Sets	Acoustic enclosures
The unit has installed online emission monitors to measure SPM and is connected to APPCB server.			

Table: Stack monitoring by APPCB on 16.06.2020.

Source	SPM measured value	APPCB emission standards
Stack attached to 16 TPH boiler	<b>105.8 mg/Nm<sup>3</sup></b>	115 mg/ Nm <sup>3</sup>

Table: Ambient air quality monitoring by APPCB on 16.06.2020

Source	PM <sub>10</sub> measured value	APPCB standards
--------	---------------------------------	-----------------

Near the main gate within unit premises	89.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>					
<b>The unit is complying with stack emissions and ambient air standards. Odour problem was observed in the industry.</b>							
l	Status of installation of online stack monitoring equipment	OCEMS installed in both the chimnies attached to Boiler -24 TPH & common chimney provided to 15 & 16 TPH boilers which is connected to APPCB Server.					
m	Status of green belt	Unit has planted trees in vacant spaces and along roads in the unit. The unit has developed green belt to an extent 3.5 acres against APPCB requirement of 5 acres (33%). The unit has developed 1.0 Acre of green belt towards South Side outside of the industry.					
n	Hazardous waste generation	0.6 TPD of ATFD salts and 0.037 TPD of ETP sludge are the hazardous wastes generated from the unit. Though there is separate shed but hazardous waste was found lying in ETP area.  Oil recovered from ETP is sold to soap manufacturers. Spent earth is disposed to incense sticks manufacturers					
o	Actions taken by APPCB during last one year	APPCB has vide order dated 17.01.2020 issued directions for not complying with APPCB discharge standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 10.0 lakhs on 28.09.2020 for non compliance of the Board directions.					
<p><b>Overall Compliance status</b></p> <p>APPCB issued directions to the unit vide order dated 15.02.2018. The unit has taken steps for improvement like compliance of stack, AAQ and ETP discharge standards.</p> <p>MEE shall be operated properly</p> <p>Further, the unit is not complying with APPCB directions, no proper effluent transfer system, effluent clogging in drains, flyash and hazardous waste spillage, flyash silo of storage capacity of Five days against requirement of 30 days. Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula <math>EC=PI \times N \times R \times S \times LF</math></p>							
S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)
1	17.01.2020 to 14.10.2020	80	1.5	1	250/-	271	81,30,000/-

<i>EC for violation</i>	271	81,30,000/-
<i>EC levied by APPCB on or after 17.01.2020</i>		10,00,000/-
<i>Total EC to be paid by the unit to APPCB</i>		<b>71,30,000/-</b>
<b>Rupees Seventy- One lacs and thirty thousand Only</b>		

#### VI.F Compliance Status of M/s. Santhoshimatha Oils and Fats Private Limited

<i>a</i>	<i>Name &amp; complete address of the unit</i>	<i>M/s. Santhoshimatha Oils and Fats Private Limited, Sy.No.252, Epuru Bit-IB, Pantapalem Village, Muthukur Mandal, SPSR Nellore District</i>	
<i>b</i>	<i>Contact Details</i>	<i>Sh. Ganesh Vidhun Kota <a href="mailto:ganesvhk@smoils.com">ganesvhk@smoils.com</a> 9963329792</i>	
<i>c</i>	<i>Geo-coordinates</i>	<i>14°15' 18.1"N 80° 02' 39.1"E</i>	
<i>d</i>	<i>Area</i>	<i>5.52 acres</i>	
<i>e</i>	<i>Status of CFO &amp; Authorizations and its compliance</i>	<i>The CFO and Authorization are valid till 31.01.2022</i>	
<i>f</i>	<i>Year of Commissioning</i>	<i>2016</i>	
<i>g</i>	<i>Production capacity</i>	<i>Refined Palm oil</i>	<i>225 TPD</i>
		<i>By product</i>	
		<i>Distilled Fatty Acids</i>	<i>15 TPD</i>
<i>h</i>	<i>Coal and flyash storage</i>	<i>Unit is generating 8 TPD of flyash and has installed ash silo of 30 tonnes(4- 5 days storage capacity). In addition a covered shed is provided for flyash storage.</i>	
<i>i</i>	<i>Source of water and quantity of water used per day</i>	<i>Source</i>	<i>Water consumption</i>
		<i>Process &amp; Wash</i>	<i>12 KLD</i>
		<i>Boiler Feed &amp; Cooling Tower Make up</i>	<i>70 KLD</i>
		<i>Domestic</i>	<i>8.0 KLD</i>
		<i>Total</i>	<i>90 KLD</i>
		<i>The unit has obtained permission from Ground Water and Water Audit Department, Government of Andhra Pradesh vide order dated 01.10.2020 to draw 70 KLD of ground water.</i>	

		Previously the water requirement was met through tankers. As per the Ground water report the quality of ground water is moderate saline in nature. The water is procured through tankers.				
j	Effluent generation	<table border="1"> <tr> <td>Trade effluents</td> <td>20 KLD</td> </tr> <tr> <td>Domestic</td> <td>5.0 KLD</td> </tr> </table> <p>The unit is involved in only physical refining and only LTDS effluent is generated. The effluent is treated in ETP of 50 KLD followed by RO Plant. ETP comprises of bar screens, oil &amp; grease trap, equalization cum neutralization tank, aeration tank, primary clarifier, aeration tank, secondary clarifier, sand filter, carbon filter, sludge drying beds. ETP outlet is treated in RO plant of 5m<sup>3</sup>/hr capacity. The treated effluent is utilized for green belt development and RO reject is used for ash quenching.</p>	Trade effluents	20 KLD	Domestic	5.0 KLD
Trade effluents	20 KLD					
Domestic	5.0 KLD					

Table VI.f 1: Analysis results of samples collected by APPCB during 19.06.2020

S.No	Parameter in mg/L except pH	APPCB standard	Inlet of ETP	Outlet of ETP	RO feed	RO permeate	RO reject
1	pH	5.5-9.0	4.94	6.69	7.56	7.11	7.28
2	TSS	200	183	150	160	140	120
3	TDS	2100	4506	2844	1310	521	3460
4	COD	250	860	320	104	20	96
5	BOD	100	326	112	22	2.8	15
6	Oil & grease	10	22.4	18.3	40	BDL	BDL

The unit is not complying with effluent discharge standards with respect to TDS, COD, BOD and Oil & Grease. The RO reject is having TDS higher than the APPCB discharge limits and hence RO reject shall be recycled back to ETP for treatment.

k	Installation of magnetic flow meters with totalizer	Flow meters with totalizers at inlet and outlet of ETP			
l	Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location	<table border="1"> <tr> <td>Boiler of 8.0 TPH</td> <td rowspan="2">Mechanical dust collectors fol.by bag filters</td> </tr> <tr> <td>Thermic Fluid Heater -15 Lakh. K.cal/hr</td> </tr> </table>	Boiler of 8.0 TPH	Mechanical dust collectors fol.by bag filters	Thermic Fluid Heater -15 Lakh. K.cal/hr
Boiler of 8.0 TPH	Mechanical dust collectors fol.by bag filters				
Thermic Fluid Heater -15 Lakh. K.cal/hr					

		DG sets of 1x750 KVA, 1x125 KVA	Accoustic enclosures
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Table VI f 2: Stack monitoring at by APPCB on 16.06.2020

Source	SPM measured value	APPCB emission standards
Stack attached to 8TPH & boiler	92.5 mg/ Nm <sup>3</sup>	115 mg/ Nm <sup>3</sup>

Table VI f 3: Ambient air quality monitoring by APPCB on 16.06.2020

Source	PM10 measured value	APPCB emission standards
Near the main gate within unit premises	118.5 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

**The unit is not complying with ambient air standards.**

M	Status of installation of online stack monitoring equipment	The industry has installed small boiler of 8.0 TPH , hence not installed Online Stack monitoring.
n	Status of green belt	Unit has planted trees in vacant spaces and along roads in an extent of 1.4 Acres. But unit is yet to develop green belt in 0.4 acres of land to meet 33%.of Green belt area.
o	Actions taken by APPCB during last one year	APPCB vide order dated 17.01.2020 issued directions for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020.The APPCB has forfeited Bank guarantee of Rs 5.0 lakhs on 28.09.2020 for non compliance of the Board directions.
p	Overall Compliance status	<p><b>The industry is not a respondent in the hon'ble NGT OA No 221/2015 as the industry was not established at that time. But as it is located in the cluster at present, the APPCB issued directions to the unit vide order dated 15.02.2018. This is small scale edible oil refinery unit operating with only physical refinery section with 225 TPD capacity.</b></p> <p>The unit has taken steps for improvements. Further, the unit is not complying with APPCB directions, flyash silo of storage capacity of Four days against requirement of 30 days, not meeting the effluent discharge standard and ambient air quality.</p>

#### VI. G Compliance Status of M/s. 3F Industries Limited

a	Name & complete address of the unit	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,) Sy.No. 1604, APIIC- IALA, EPURU 1-B Pantapalem (V) Muthukuru (M) SPSR Nellore Dist.
b	Contact Details	P. Srinivasa Rao, Plant Manager

		91-9642225502 <a href="mailto:psrao@fff.co.in">psrao@fff.co.in</a>	
c	Geo-coordinates	14°15' 28.8"N 80° 04' 09.4"E	
d	Area	11.62 acres	
e	Status of CFO & Authorizations and its compliance	The CFO and Authorization are valid till 31.03.2022	
f	Year of Commissioning	2011.	
g	Production capacity	Refined Edible Oils (Physical Refining)	670.166 TPD
		Refined Edible Oils (Chemical Refining)	100 TPD
		Vanaspathi & Bakery Shortenings	90 TPD
		Margerine	30 TPD
		Fatty Acids	200 TPD
		Toilet Soap Noodles	50 TPD
		<b>BY PRODUCT</b>	
		Fatty Acids	27.74 TPD
		Glycerine	18 TPD
		Pitch Oils	7 TPD
		Filter Cake/ Spent Earth	1.22 TPD
		Fatty acids/ Acid Oils	3.35 TPD
h	Coal and flyash storage	Unit is generating 27 TPD of flyash. Unit has provided ash silo of 60 Tonnes capacity which is sufficient for ash storage for 2 days against APPCB direction of 30 days storage.	
i	Source of water and quantity of water used per day	Source	Water consumption
		Process & Washings	50.0 KLD
		Boiler make up & Cooling tower make up	360 KLD
		RO reject water (used for cooling tower makeup)	253 KLD
		<b>Total</b>	<b>663 KLD</b>
		Entire water requirement of 663 KLD is met from Tankers.	
j	Effluent generation	Source	Quantity of effluent
		Process & Washings Boiler blow down, Cooling tower bleed off, Acid Oil plant waste water	152 KLD
		Fresh Water RO rejects	110 KLD

		<i>Domestic</i>	<i>15 KLD</i>
<p><i>ETP of 200 KLD &amp; RO plant , MEE-100 KLD provided with ATFD to meet ZLD system. Septic tanks followed by soak pits are provided for treatment of domestic effluents.</i></p> <p><i>On the day of inspection, it was observed that the ETP was not in operation. Thick Sludge was deposited in ETP section. The oil was spilled all over the plant. MEE and ATFD were not properly operated. The pumps were not working and effluent was leaking. There was no proper effluent transfer system from production block to ETP. There were lot of temporary arrangements.</i></p>			

*Table VI.g 1: Analysis results of samples collected by APPCB during 23.06.2020*

<i>S.No</i>	<i>Parameter in mg/L except pH</i>	<i>APPCB standard</i>	<i>Inlet of ETP</i>	<i>Outlet of ETP</i>	<i>MEE feed</i>	<i>Ro feed</i>	<i>RO permeate</i>	<i>RO reject</i>
<i>1</i>	<i>pH</i>	<i>5.5-9.0</i>	<i>5.34</i>	<i>6.85</i>	<i>7.92</i>	<i>7.53</i>	<i>7.09</i>	<i>5.74</i>
<i>2</i>	<i>TSS</i>	<i>200</i>	<i>160</i>	<i>90</i>	<i>204</i>	<i>76</i>	<i>54</i>	<i>4</i>
<i>3</i>	<i>TDS</i>	<i>2100</i>	<i>3772</i>	<i>1248</i>	<i>5826</i>	<i>1248</i>	<i>3134</i>	<i>430</i>
<i>4</i>	<i>COD</i>	<i>250</i>	<i>1580</i>	<i>232</i>	<i>3580</i>	<i>128</i>	<i>368</i>	<i>12</i>
<i>5</i>	<i>BOD</i>	<i>100</i>	<i>410</i>	<i>68</i>	<i>1124</i>	<i>40</i>	<i>106</i>	<i>1.8</i>
<i>6</i>	<i>Oil &amp; grease</i>	<i>10</i>	<i>22.4</i>	<i>9.0</i>	<i>20.8</i>	<i>1.8</i>	<i>1.2</i>	<i>BDL</i>

*The Outlet of ETP is meeting the Board stipulated standards. The MEE is not in operation during the Board officials inspection and sample collection. ON the day of committee inspection MEE was not in operation.*

<i>K</i>	<i>Installation of magnetic flow meters with totalizer</i>	<i>Flow meters with totalizers at ETP inlet, MEE inlet and outlet</i>	
<i>L</i>	<i>Air pollution sources and type of APCDs, status of stack, porthole, OCEMS installation, location</i>	<i>Boiler of capacity 1x35 TPH</i>	<i>ESP</i>
		<i>Boiler of capacity 1x2.0 TPH</i>	<i>Bag filters</i>
		<i>Boiler of capacity 1x8 TPH; Fuel: Coal/Husk</i>	<i>Bag filters</i>
		<i>Thermo Fluid heater of capacity 1x20.0 Lakh.k.cal/hr; Fuel: Coal/Husk</i>	<i>Bag filters</i>
		<i>Thermo Fluid heater of capacity 1x40 Lakh.k.cal/hr; Fuel: Coal/Husk</i>	<i>Bag filters</i>
		<i>Thermic Fluid heater of capacity 1x6 Lakh.k.cal/hour; Fuel : Coal/Husk</i>	<i>Dust collectors</i>

		Coal Mill of capacity 10 TPH	Bag filters				
		DG sets of 3x750 KVA	Acoustic enclosure				
The unit has installed online emission monitors to measure SPM and is connected to APPCB server.							
<b>Table VIg 2: Stack monitoring at by APPCB on 23.06.2020</b>							
Source	SPM measured value	APPCB emission standards					
Stack attached to 35TPH boiler	<b>133.5 mg/Nm<sup>3</sup></b>	115 mg/Nm <sup>3</sup>					
<b>Table VI g 3: Ambient air quality monitoring by APPCB on 23.06.2020</b>							
Source	PM10 measured value	APPCB emission standards					
Near the main gate within unit premises	<b>138.6 µg/m<sup>3</sup></b>	100 µg/m <sup>3</sup>					
<b>The unit is not complying with stack emissions and ambient air standards. Odour problem was also observed in the industry.</b>							
M	Status of installation of online stack monitoring equipment	OCEMS installed in the stack connected to 35 TPH boiler and connected to APPCB Server.					
N	Status of green belt	The plantation is very sparse and is not complying with 33% of green belt.					
O	Hazardous waste generation	The unit is generating 1TPD of MEE salts and 0.034 TPD of ETP sludge. The quantity of sludge generated is very less and sludge is not properly disposed.					
P	Actions taken by APPCB during last one year	APPCB has vide order dated 16.02.2018 issued certain directions to the industry and forfeited Bank Guarantee of Rs.5.0 Lakhs for non-compliance of the directions. The APPCB has again issued modified directions on 17.01.2020 for not complying with APPCB discharge and emission standards. The unit was again inspected by APPCB officials on 28.07.2020 and found non-complying. Directions were issued on 28.09.2020. The APPCB has forfeited Bank guarantee of Rs 10.0 lakhs on 28.09.2020 for non compliance of the Board directions.					
<b>Overall Compliance status</b>							
The committee observed major violations in the unit w.r.t effluent handling and treatment and sludge disposal. ETP was accumulated with sludge. The unit is not complying with emission monitoring, ambient air quality.							
The industry has constructed and commissioned hydrogenated stearine and stearine beads manufacturing plant inside the existing industry without obtaining consent for establishment and consent for operation of the APPCB.							
Since the unit is partially complying the committee has assessed environmental compensation using CPCB formula							
$EC=PI \times N \times R \times S \times LF$							
S.N	Period of noncompliance	PI	S	LF	R (Rs)	N (days)	Environmental compensation (Rs)

1	17.01.2020 to 28.09.2020	80	1.5	1	250/-	255	76,50,000/-
2	29.09.2020 to 14.10.2020	80	1.5	1	250/-	15	4,50,000/- * 2 for repeated violation
<b>Total EC for violation</b>						271	85,50,000/-
<b>EC levied by APPCB on or after 17.01.2020</b>							10,00,000/-
<b>EC to be paid by unit to APPCB</b>							75,50,000/-
<b>Rupees Seventy- Five lacs and Fifty thousand Only</b>							

#### **VII Actions taken by APPCB**

1. The APPCB is continuously reviewing the status of air pollution/ water pollution control equipments provided and compliance of the APPCB standards etc for control of pollution problems from the edible oil industries operating at Krishnapatnam port area from last Five years in connection with the O.A. NO.221 of 2015 filed before the Hon'ble NGT.
2. The status of industries with regards to compliance of the directions are reviewing before External Advisory Committee meetings held at Board office, APPCB and issuing directions time to time. It is to submit that the status of implementation of action plan by the edible oil units was reviewed before Task Force Committee at Board Office during its meetings held on 25.06.2016, 15.07.2016, 05.08.2016, 27.08.2016, 16.09.2016, 30.09.2016, 11.11.2016, 03.12.2016, 30.12.2016, 20.01.2017, 04.02.2017 & 09.11.2017.
3. The board has issued directions to the Edible oil industries on 15.02.2018, 17.01.2020 & 28.09.2020.
4. The APPCB has also forfeited Bank Guarantee amount of Rs.65 Lakhs in the year 2020 from the above 7 nos of Edible oil industries for non compliance of the APPCB directions.

#### **VIII Overall Observations**

1. Presently all edible oil units were operational but on the day of committee inspection only physical refining of palm oil was in operation.
2. The units have made improvements, augmentation of ETP and air pollution control devices. The units have installed facilities like ETP followed by RO, MEE & ATFD to achieve " Zero Liquid Discharge" but there are no proper effluent transport system. But units are yet to achieve 100% compliance to consent conditions of APPCB. All units shall make improvements in drains/ pipelines used for transporting

effluent from production block to ETP. The units shall ensure that storm water is not mixed with effluent.

3. The flyash generated from the units is sold to brick manufacturers. The units have provided ash silo and covered shed for storage of flyash. But the units are not complying with APPCB condition of 30 days silo capacity. The units represented to the unit that installation of such large silo is difficult. The flyash is sold to brick manufacturers at frequency of two to three days in a week. Since the condition was imposed by APPCB, the committee suggests APPCB to review the condition.
4. APPCB is continuous vigil on the edible oil units and issued directions, forfeited bank guarantees due to which no discharge of effluent outside the unit premises was observed during committee inspection.
5. Based on CPCB formula the committee has assessed environmental compensation on the erring units for violating the directions issued by APPCB vide order dated 17.01.2020.
6. Fly ash is being dumped in the North-Eastern Direction of M/s Emami Agrotech Ltd in public lands adjacent to M/s Gemini Edible and M/s Emami Agrotech. The land does not belong to any edible oil unit, and none of the industry are ready to take responsibility for removing the flyash. Since the flyash is dumped in land adjacent to M/s Emami and M/s Gemini, both of these industries as part of CSR activity will take complete responsibility to remove the dumped flyash and send it to brick manufacturers.
7. The committee submits to Honble NGT that the units shall carry out performance evaluation of ETP and ZLD system. Based on the TDS concentration in RO reject, the unit shall either treat RO reject in ETP or MEE. (If  $TDS > 5000\text{mg/l}$  in RO reject, it may be treated in MEE or else in ETP). The units in any case shall not discharge the RO reject without further treatment.

## **IX Conclusions**

1. Construction of CETP: Previously all the units had proposed for construction of common effluent treatment plant but the district administration and the units could not find a suitable land for construction of CETP. Currently all seven units have established their individual effluent treatment plants and hence the proposal of CETP is shelved.
2. As per the Ground Water and Water Audit Department, Government of Andhra Pradesh, the ground water in the region is saline in nature due to sea water intrusion. The units have to treat the ground water in RO system for use for domestic and industrial purpose. Due to high salinity there are high chances of frequent clogging of RO membranes. In addition, the available ground water resources are not sufficient to meet the industrial water requirements. Considering

*this the committee recommends that all edible oil units in Krishnapatnam Port area to install common desalination plant thereby sea water may be drawn, treated and to be used by all edible oil industries by requesting the management of the Krishnapatnam port Ltd who is nodal agency for importing the crude edible oil on behalf of the edible oil industries management. Thereby withdrawal of ground water and procurement of water from tankers will be avoided. The units shall install desalination plant within a period of one year and entire water requirement has to be met from desalination only. The units shall install electromagnetic flow meters with totalizer to quantify the water consumption.*

- 3. The units have not disposed spent nickel catalyst to authorized re-processors stating that the small quantity of waste is generated. The committee submits to Hon'ble NGT to instruct APPCB to direct APPCB to safely store the spent nickel catalyst and to dispose the same to authorized re-processors. The units shall be directed to comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous wastes as directed in the consent within 90 days period.*
- 4. During the inspection, the committee did not observe any discharge of effluent into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises. But however, in all the units except M/s Adani Wilmar unit-I, there is no proper effluent conveyance system/ pipelines to transfer effluent from production blocks to effluent treatment plant. The committee observed that open drains were used for effluent transfer and during rains, effluent and rain water may overflow into the peripheral drains (drains are provided all along the boundary of the units to collect the effluent). The units informed that during rains, water/effluent is taken to ETP from peripheral drains and no effluent is let out of the unit. The units shall be directed to close the peripheral drains at the exit point near unit boundary. The drains used for transfer of effluents from production block to ETP are clogged, thick oily scum is floating on top and sludge is settled at bottom of drains. Under these circumstances very little effluent may be transferred to ETP and effluent may overflow into area/ soil adjacent to the drains. The committee submits to Hon'ble NGT to instruct APPCB to direct the industries to establish proper effluent pipelines within a period of two months of adequate size to transfer effluent from production block to ETP and for utilization of treated effluent. The pipelines shall be periodically cleaned and cleaning water shall be routed to ETP to prevent any clogging. The status of cleaning shall be submitted to APPCB while submitting compliance reports.*
- 5. The units shall maintain proper records for fullers earth (bye-product) generated and oil recovered from the ETP and its mode of its disposal. Though all units*

*informed that the same were disposed for incense sticks manufacturer and soap industries, however no records were shown to committee.*

- 6. The units are importing crude palm oil and sunflower oil from Malaysia, Singapore and Indonesia. The Port Authorities are testing the crude oil for presence of any mineral oil and after ensuring that no mineral oil is present, the consignment is handed to the units. While verifying the documents, the committee observed that the quantity of the imported crude is around 60% to 70% of the unit production. The units are locally procuring crude oil from other industries (it was reported that these industries purchase palm and sunflower from farmers and extract crude and sell to edible oil refineries in Krishnapatnam). The crude that is locally purchased is not tested for the presence of mineral oil content or Hydrocarbons. The committee humbly submits to Hon'ble NGT that the units have to carry out mineral oil test with every batch of consignment locally procured also. These reports have to be submitted to APPCB along with their compliance report.*
- 7. The flyash generated from the industries are sold to brick manufacturers. APPCB directed the units to install flyash silo of 30 day storage capacity with an objective that during rainy season, if the ash is not taken by the brick manufacturers on a daily or weekly basis, the ash could be safely stored in silo for a period of at least 30 days and from silo it can be transferred directly into trucks. But all seven units have not complied with this condition and have installed a silo of capacity handling flyash for period varying from seven to ten days. Further it was informed to the committee that the units are disposing the flyash on alternate days and is not stored in the unit beyond a week. The committee submits to Hon'ble NGT to direct APPCB to hold a meeting with edible oil units, brick manufacturers, flyash transporters and any other flyash users and review the direction. Fly ash is being dumped in the North-Eastern Direction of M/s Emami Agrotech Ltd in public lands adjacent to M/s Gemini Edible and M/s Emami Agrotech. The land does not belong to any edible oil unit, and none of the industry are ready to take responsibility for removing the flyash. Since the flyash is dumped in land adjacent to M/s Emami and M/s Gemini, both of these industries as part of CSR activity will take complete responsibility to remove the dumped flyash and send it to brick manufacturers.*
- 8. The units have not made proper arrangements for flyash storage and loading into the trucks. It was observed during inspection that lot fugitive dust was emitted during loading operations. The units shall ensure wetting or water spraying at the time of loading of flyash and also the feeding hopper is covered.*

9. The committee has assessed environmental compensation for serious violation and for not meeting conditions stipulated in the consent. The units shall pay Environmental Compensation to APPCB as summarized below:

Sl. No	Name of the Unit	Environmental Compensation to be paid by the unit to APPCB in INR
1	M/s Gemini Edibles & Fats India Pvt Ltd	66,00,000/-
2	M/s Emami Agrotech Limited	1,32,50,000/-
3	M/s. Adani Wilmar -(Unit-II)	73,80,000/-
4	M/s.South India Krishna Oil & Fats Pvt.Ltd	71,30,000/-
5	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,)	75,50,000/-

10. The units have provided online emission monitoring system to measure PM10. The porthole provided for manual monitoring are utilized by the units to install online dust monitors. The Committee submits that Hon'ble NGT instructs APPCB to direct the units to establish fresh points for online dust monitors. The units have to ensure that all the stacks connected to boilers are provided with APCD's and OCEMS including the stand-by boilers. The units shall augment their pollution control devices so as to ensure that they comply with the standards stipulated by APPCB. The units shall take measures to prevent fugitive dust generated during loading, unloading of raw materials, products, flyash etc so as to meet the National Ambient Air Quality Standards.

11. The units shall upgrade the effluent treatment plants, periodically remove the accumulated sludge and oil from the tanks and send the same to TSDF. The units shall properly operate the ETP and ensure that they comply with the effluent discharge standards stipulated by APPCB.

12. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. All the edible oil units shall collectively construct new concrete roads as part of CSR activity. The units shall develop green belt all along the boundary of the units and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands."

5. The 5<sup>th</sup> respondent has filed their objection to the report of the Joint Committee along with certain documents to show that the observation made by the committee regarding the alleged insufficiency of the system that is being operated in their unit is not correct.
6. Though the applicant is absent, we feel that on the basis of the objections raised by the 5<sup>th</sup> respondent regarding the change in ownership of the 5<sup>th</sup> respondent unit, we direct the office to substitute the name of the 5<sup>th</sup> respondent as M/s. Adani Wilmar Limited represented by its Managing Director having its registered office at Fortune House, Near Navrangpura Railway Crossing, Ahmedabad – 380009, Gujarat, India.
7. The Office is directed to carry out the amendment in the cause title.
8. Other respondent units who have not filed their objections to the committee report are directed to file their objections within a period of 15 (Fifteen) days to this Tribunal by e-filing with a copy to the committee so that the committee can go into the objections and come with their findings on that aspect, apart from filing their further action taken report, after considering the objections to the findings arrived at by them to this Tribunal on or before 26.03.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

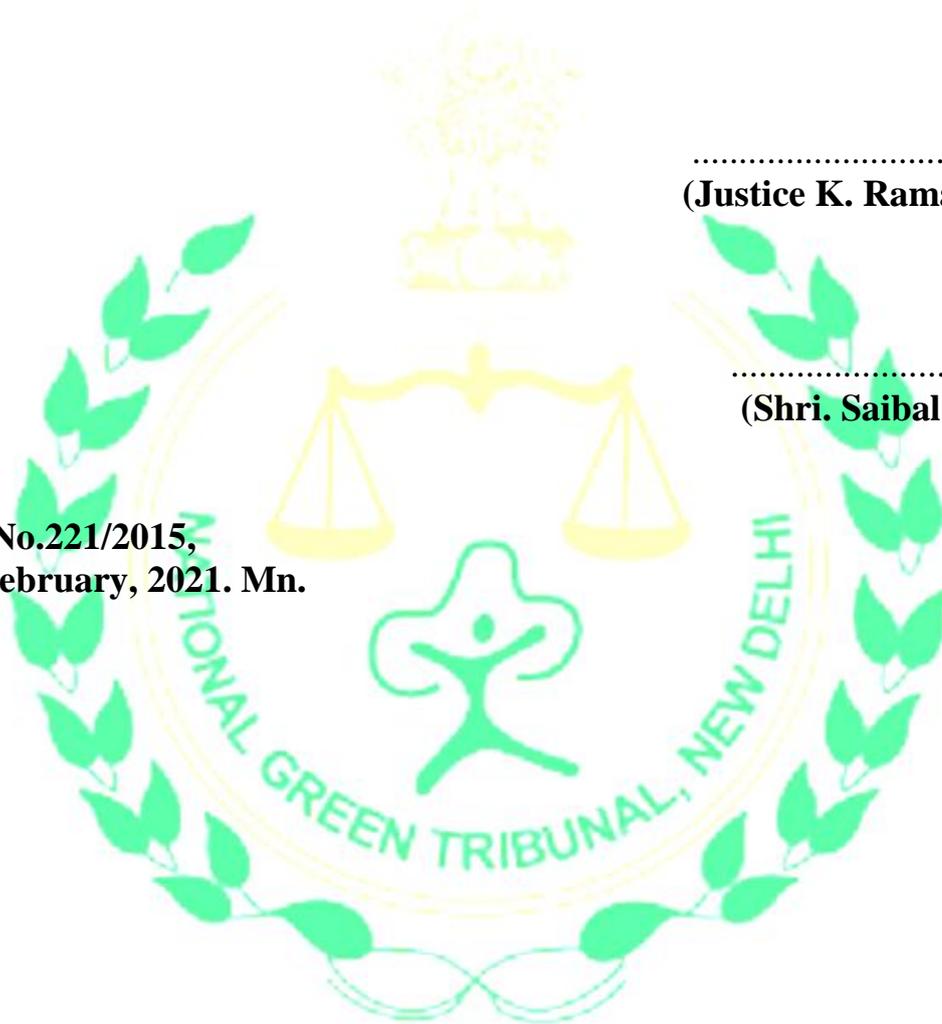
9. The Registry is directed to communicate this order to the members of the committee by e-mail immediately so as to enable them to comply with the direction.

10. For consideration of further report, objections if any, to the report, post on 26.03.2021.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Saibal Dasgupta)

O.A. No.221/2015,  
03<sup>rd</sup> February, 2021. Mn.





**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2463200.  
Grams : Kalusya Nivarana  
Website :www.appcb.ap.nic.in

**Order No. 149/APPCB/UH-II/TF/NLR/2018-**

**Date: 23.09.2021.**

**DIRECTIONS**

**Sub:** PCB - HO – UH-II – TF - M/s.3F Industries Limited (formerly M/s.Foods Fats & Fertilizers Ltd.) Sy. No. 1604, Epuru 1-B, Pantapalem (V), Muthukuru (M), SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021- **Directions – Issued – Reg.**

- Ref:**
1. CFO order issued to the industry on 23.07.2016.
  2. Memorandum of Application No. 221 of 2015 filed by Smt. Isanaka Vedavathi,R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
  3. Order No.149/APPCB/UH-II/TF/NLR/2020-1813 dt.17.01.2020.
  4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
  5. Order No. 149/APPCB/UH-II/TF/NLR/2019, dt. 28.09.2020.
  6. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee reportdated.01.12.2020.
  7. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
  8. Joint committee inspection on 29.07.2021 & 30.07.2021 and committee reportdated.10.08.2021.
  9. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
  10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

\* \* \*

**WHEREAS** you are operating an edible oil refinery unit in the name & style of M/s. 3F Industries limited (formerly M/s.Foods Fats & Fertilizers Ltd.) at Sy. No. 1604, Epuru 1-B, Pantapalem (V), Muthukuru (M), SPS Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry on 23.07.2016 for a period upto 30.06.2021 to produce Refined Vegetable Oils (Physical) – 670.16 Tons/day, Refined Vegetable Oil (Chemical) - 100 Tons/day etc.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries ( Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions on 17.01.2020.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

*MS*

**WHEREAS** the M/s.3F Industries Limited (formerly M/s.Foods Fats & Fertilizers Ltd.) Sy.No. 1604, Epuru 1-B, Pantapalem (V), Muthukuru (M), SPSR Nellore District submitted their objections on joint committee report.

**WHEREAS** vide reference 8<sup>th</sup> cited, the committee again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai ..

**WHEREAS** vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

**WHEREAS** vide reference 10<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions, the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying EC and to issue directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall immediately pay the EC of Rs.1,10,06,000/- within a week time
2. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.
3. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HoWM Rules, 2016 for transportation and disposal.
4. The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
5. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.
6. The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept./ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.
7. The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries
8. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
9. The committee observed fly ash dumped towards North side of M/s Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.
10. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.
11. The industry shall ensure that proper segregation of various types of

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hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.

12. The industry shall ensure that the storm water drainage system as below:

- i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
- ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
- iii. There shall not be any entry of contaminated wastewater into the stormwater drains

13. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.

14. The industry shall extend the existing Bank Guarantees for further period of one year

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.202***

Sd/-

**VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT**

TO

**M/s.3F Industries Limited  
(formerly M/s.Foods Fats & Fertilizers Ltd.)  
Sy. No. 1604, Epuru 1-B,  
Pantapalem (V), Muthukuru (M),  
SPSRNellore District**

// T.C.F.B.O. //

*M. Rajshanker*  
*23/9/21*

**SENIOR ENVIRONMENTAL ENGINEER  
UH-II**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibalpet, Vijayawada – 520 010

Phone:0866-2463200.  
Grams : Kalusya Nivarana  
Website :www.appcb.ap.nic.in

**Order No. 149/APP/PCB/UH-II/TF/NLR/2018-**

**Date: 23.09.2021.**

**DIRECTIONS**

**Sub:** PCB - HO – UH-II – TF - M/s. Adani Wilmar Limited (Unit –I), (formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.), Sy.No.292,317, Pantapalem (V) (Epur 1B), Muthukur (M), SPS Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021 – Directions – Issued – Reg.

**Ref:**

1. CFO order issued to the industry on 19.03.2016.
2. O.A.No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
3. Order No.149/APP/PCB/UH-II/TF/NLR/2020-1813 dt.17.01.2020.
4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
5. Order No. 149/APP/PCB/UH-II/TF/NLR/2019, Date:28.09.2020.
6. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee report dated 01.12.2020.
7. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
8. Joint committee inspection on 29.07.2021 & 30.07.2021 and committee report dated 10.08.2021.
9. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

\* \* \*

**WHEREAS** you are operating an edible oil refinery unit in the name & style of M/s. Adani Wilmar Limited (formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.) at Sy. No.292, 317, Pantapalem (V) (Epur 1B), Muthukur (M), SPS Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry on 19.03.2016 for a period upto 30.03.2021 to produce Refined Vegetable Oils (Physical)- 600 Tons/day, Interestified Vegetable fats - 100 Tons/day, etc.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries ( Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions on 17.01.2020.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

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**WHEREAS** the M/s. Adani Wilmar Limited (Formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.), Sy.No. 292, 317, Pantapalem (V), Muthukuru (M), SPSR Nellore District submitted their objections on joint committee report.

**WHEREAS** vide reference 8<sup>th</sup> cited, the committee again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai .

**WHEREAS** vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

**WHEREAS** vide reference 10<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance ,and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying EC and to issue directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. **The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.**
2. **The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HWM Rules, 2016 for transportation and disposal.**
3. **The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.**
4. **The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.**
5. **The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept.,/ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.**
6. **The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries**
7. **The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.**
8. **The committee observed fly ash dumped towards North side of M/s . Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.**
9. **The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.**
10. **The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt**

in public lands.

11. The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.

12. The industry shall ensure that the storm water drainage system as below:

- i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
- ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
- iii. There shall not be any entry of contaminated wastewater into the storm water drains.

13. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.2021.***

*Sd/-*

**VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT**

To

**M/s. Adani Wilmar Limited (Unit -I),  
(formerly M/s. Krishnapatnam Oils & Fats Pvt. Ltd.),  
Sy.No.292,317, Pantapalem (V) (Epur 1B),  
Muthukur (M), SPS Nellore Distric**

**// T.C.F.B.O. //**

*M. Rajshree*  
*27/9/21*

**SENIOR ENVIRONMENTAL ENGINEER  
UH-II**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2463200.  
Grams : Kalusya Nivarana  
Website :www.appcb.ap.nic.in

**OrderNo.149/APPCB/UH-II/TF/NLR/2018--**

**Date: 23.09.2021.**

**DIRECTIONS**

**Sub:** PCB - HO – UH-II – TF - M/s. Adani Wilmar (Unit-II) (Formerly Louis Dreyfus Commodities India Pvt. Ltd.), Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021 - **Directions – Issued – Reg.**

**Ref:**

1. CFO order issued to the industry on 19.03.2019.
2. Memorandum of Application No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai .
3. Order No.149/APPCB/UH-II/TF/NLR/2020-1813 dt.17.01.2020.
4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
5. Order No. 149/APPCB/UH-II/TF/NLR/2019, dt. 28.09.2020.
6. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee report dated.01.12.2020.
7. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
8. Joint committee inspection on 29.07.2021 & 30.07.2021 and committee report dated.10.08.2021.
9. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

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**WHEREAS** you are operating industry in the name & style of M/s. Adani Wilmar Limited (Unit-II) (formerly M/s. Louis Dreyfus Company India Pvt. Ltd.,) an edible oil refinery unit at Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry dated 19.03.2019 valid upto 28.02.2024 to produce Physical refining of Refined Vegetable Oils (Palm oil, Palmolein, Palmstearin) - 600 Tons/day, Chemical refining Refined Vegetable Oil (Soyabean oil, Sun flower oil, Ground nut oil, Rice bran oil, Cotton seed oil, Mustard oil, Rapeseed oil, Sesame oil) - 200 Tons/day etc.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries ( Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions on 17.01.2020.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

*M/S*

**WHEREAS** the M/s. Adani Wilmar (Unit-II) (Formerly Louis Dreyfus Commodities India Pvt. Ltd.), Sy. No.1601, Epuru Bit-1B, APIIC, Pantapalem (V), Muthukur (M), SPSR Nellore Dist submitted their objections on joint committee report.

**WHEREAS** vide reference 8<sup>th</sup> cited, the committee again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai.

**WHEREAS** vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

**WHEREAS** vide reference 10<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions, the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance ,and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying of EC and issue of directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall immediately pay the EC of Rs. 73,80,000/- within a week time
2. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.
3. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors and the unit shall comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous wastes as directed in the consent within 90 days period.
4. The industry shall not discharge any treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
5. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of its disposal.
6. The industry are purchasing crude palm & sunflower oil locally solvent extraction units in addition to the import from foreign countries. The crude that is locally purchased is not tested for the presence of mineral oil content or Hydrocarbons. The industries shall carry out mineral oil test with every batch of consignment locally procured also. These reports have to be submitted to APPCB along with their compliance report
7. The industry shall provide online AAQ monitoring station to measure PM10 in the surrounding villages.
8. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitors. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
9. The committee observed fly ash dumped towards North side of M/s . Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust.
10. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Unit shall collectively construct new concrete roads as part of CSR activity.

11. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.
12. The industry shall ensure that proper segregation of various types of hazardous wastes and provide provision with leachate collection.
13. The industry shall ensure that the storm water drainage system as below:
- i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through pipes.
  - ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP.
  - iii. There shall not be any entry of contaminated wastewater into the storm water drains.
14. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021
15. The industry shall extend the existing Bank Guarantee for further period of one year

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.2021.***

Sd/-  
VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT

To

M/s. Adani Wilmar (Unit-II),  
(Formerly Louis Dreyfus Commodities India Pvt. Ltd.),  
Sy. No.1601, Epuru Bit-1B, APIIC,  
Pantapalem (V), Muthukur (M),  
SPSR Nellore District.

// T.C.F.B.O. //

*M. Raju*  
*21/9/21*  
SENIOR ENVIRONMENTAL ENGINEER  
UH-II



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2463200.  
Grams : Kalusya Nivarana  
Website :www.appcb.ap.nic.in

**Order No. 149/APPCB/UH-II/TF/NLR/2018-**

**Date: 23.09.2021.**

**DIRECTIONS**

**Sub:** PCB - HO – UH-II – TF - M/s. Emami Agrotech Limited (formerly M/s. Emami Biotech Limited), Sy. Nos.501, 502/1, etc. Pantapalem (V), Muthukur (M), SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021 - Directions – Issued – Reg.

**Ref:**

1. CFO order issued to the industry on 09.12.2015.
2. Memorandum of Application No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
3. Order No.149/APPCB/UH-II/TF/NLR/2020- dt.20.03.2020.
4. The Hon'ble NGT Orders dated 16.03.2020 in O.A. No.221 of 2015.
5. Order No. 149/APPCB/UH-II/TF/NLR/2019, dt. 28.09.2020.
6. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee report dated 01.12.2020.
7. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
8. Joint committee inspection on 29.07.2021 & 30.07.2021 and committee report dated 10.08.2021.
9. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

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**WHEREAS** you are operating industry in the name & style of M/s. Emami Agrotech Limited (formerly M/s. Emami Biotech Limited) established & operating an Edible oil refinery unit at Sy. Nos.501, 502/1, etc. Pantapalem (V), Muthukur (M), SPSR Nellore District.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry on 09.12.2015 (amendment order dated 24.02.2016), 26.12.2016 (expansion) & 13.11.2018 (existing) for a period upto 30.11.2021 to produce Refined Palm Oil - 1886 Tons/day, Sunflower oil – 186 TPD etc.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries (Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions to the industry dt 20.03.2020 including submission of additional Bank Guarantee of Rs.10.0 Lakhs.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

*m/s*

**WHEREAS** the M/s. Emami Agrotech Limited (formerly M/s. Emami Biotech Limited), Sy. Nos.501, 502/1, etc. Pantapalem (V), Muthukur (M), SPSR Nellore District submitted their objections on joint committee report.

**WHEREAS** vide reference 8<sup>th</sup> cited, the committee again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai .

**WHEREAS** vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

**WHEREAS** vide reference 10<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions , the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance , and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying of EC and issue of directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall immediately pay the EC of Rs.1,32,50,000/- within a weektime
2. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement through surface water sources from government authorized agencies only.
3. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HoWM Rules,2016 for transportation and disposal.
4. The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
5. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.
6. The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept./ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.
7. The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries
8. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
9. The committee observed fly ash dumped towards North side of M/s . Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.
10. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.
11. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green

- belt in public lands.
12. The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.
  13. The industry shall ensure that the storm water drainage system as below:
    - i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
    - ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
    - iii. There shall not be any entry of contaminated wastewater into the storm water drains
  14. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.
  15. The industry shall extend the Bank Guarantee of Rs. 50 lakhs dt. 06.10.2020 for further period for one more year i.e 05.10.2022.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.2021.***

**Sd/-  
VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT**

To  
M/s. Emami Agrotech Limited  
(formerly M/s. Emami Biotech Limited),  
Sy. Nos.501, 502/1, etc. Pantapalem (V),  
Muthukur (M), SPSR Nellore District.

**// T.C.F.B.O. //**

*M. Raju*  
*27/9/21*

**SENIOR ENVIRONMENTAL ENGINEER  
UH-II**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2463200.  
Grams : Kalusya Nivarana  
Website :www.appcb.ap.nic.in

**Order No. 149/APPCB/UH-II/TF/NLR/2018-**

**Date: 23.09.2021.**

**DIRECTIONS**

**Sub:** PCB - HO – UH-II – TF - M/s. Gemini Edibles & Fats India Pvt. Ltd., Sy No.1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board Directions - Legal hearing held on 07.09.2021 - **Directions – Issued – Reg.**

**Ref:**

1. CFO order issued to the industry dated 15.07.2021.
2. Memorandum of Application No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
3. Order No.149/APPCB/UH-II/TF/NLR/2020-1813 dt.17.01.2020.
4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
5. Order No. 149/APPCB/UH-II/TF/NLR/2019, dt. 28.09.2020.
6. Joint Committee Inspection on 13.10.2020 & 14.10.2020 and Committee report dated 01.12.2020.
7. The Hon'ble NGT Orders dated 07.01.2021 in O.A. No.221 of 2015.
8. Joint Committee Inspection on 29.07.2021 & 30.07.2021 and Committee report dated 10.08.2021.
9. The Hon'ble NGT Orders dated 11.08.2021 in O.A. No.221 of 2015.
10. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

\* \* \*

**WHEREAS** you are operating the industry in the name & style of M/s. Gemini Edibles & Fats India Private Limited, at Sy.No.1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore district and engaged in the production of edible oil.

**WHEREAS** the Board vide reference 1<sup>st</sup> cited, issued consent for operation to the industry dated 15.07.2021 for a period upto 30.06.2026 to produce Refined Vegetable Oils (Physical)- 700 Tons/day, Refined Vegetable Oil (Chemical) - 400 Tons/day, Fractioned Vegetable oil - 600 Tons/day, Interestified fats - 125 Tons/day and Vanaspati - 100 Tons/day; and by products: Distilled Fatty Acids – 49.176 TPD, Acid Oil – 6.42 TPD and Spent earth – 8.69 TPD.

**WHEREAS** an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District vide reference 2<sup>nd</sup> cited, before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries ( Sl.No.1 to 7) vide O.A.No.221 of 2015. The Board is reviewing the industries and issuing directions time to time.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing in Krishnapatnam area and issued directions on 17.01.2020.

**WHEREAS** the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located in Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** the Board vide reference 5<sup>th</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 28.09.2020.

**WHEREAS** the joint committee vide reference 6<sup>th</sup> cited, inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

**WHEREAS** the M/s. Gemini Edibles & Fats India Pvt. Ltd., Sy No.1607/2, Industrial Park, Pantapalem (V), Muthukur (M), SPSR Nellore District submitted their objections on joint committee report.

*m.s*

**WHEREAS** the committee vide reference 8<sup>th</sup> cited, again inspected the edible oil industry on 29.07.2021 & 30.07.2021 and submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai .

**WHEREAS** vide reference 9<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

**WHEREAS** legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021 vide reference 10<sup>th</sup> cited. The representatives of the Edible Oil Units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time provided by the board since 2016.. Further, they could not able explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions, the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance , and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying of EC and issue of directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall pay the EC of Rs.66,00,000/- within a week time
2. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement through surface water sources from government authorized agencies only.
3. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HWM Rules, 2016 for transportation and disposal.
4. The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
5. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.
6. The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept.,/ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.
7. The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries
8. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
9. The committee observed fly ash dumped towards North side of M/s. Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence.
10. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Units shall collectively construct new concrete roads as part of CSR activity.
11. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition ,as part of CSR activity, the units can take up compensatory green belt in public lands.

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12. The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.
13. The industry shall ensure that the storm water drainage system as below:
  - i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
  - ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
  - iii. There shall not be any entry of contaminated wastewater into the storm waterdrains.
14. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021.
15. The industry shall extend the existing Bank Guarantees for further period of one year.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.2021.***

**Sd/-  
VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT**

To  
M/s. Gemini Edibles & Fats India Pvt. Ltd.,  
Sy No.1607/2, Industrial Park,  
Pantapalem (V), Muthukur (M),  
SPSR Nellore District.

// T.C.F.B.O. //

*M. Rajakumar*  
*21/9/21*

**SENIOR ENVIRONMENTAL ENGINEER  
UH-II**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari street, Kasturibaipet, Vijayawada – 520 010

Phone:0866-2463200.  
Grams : Kalusya Nivarana  
Website :www.appcb.ap.nic.in

**Order No. 149/APPCCB/UH-II/TF/NLR/2018-**

**Date: 23.09.2021.**

**DIRECTIONS**

**Sub:** PCB - HO – UH-II – TF - M/s. Saraiwwalaa Agr. Refineries Limited, Sy.No. 256, 257/1, 257/2A, 257/2B, 271, 272, 273/A, 274, Pantapalem (V), Muthukuru (M), SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 11.08.2021 in O.A. No.221 of 2015 - Non-compliance of Board directions - Legal hearing held on 07.09.2021 – **Directions – Issued – Reg.**

**Ref:**

1. Order No:N-143/APPCCB/ZO-VJA/CFO/W&A/2012-606, dt.14.06.2016.
2. O.A.No. 221 of 2015 filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
3. Order No. 149/APPCCB/UH-II/TF/NLR/2018, dated 15.02.2018.
4. The Hon'ble NGT order dated 16.03.2020 in O.A. No.221 of 2015.
5. Joint committee inspection on 13.10.2020 & 14.10.2020 and committee report dated 01.12.2020.
6. The Hon'ble NGT order dated 07.01.2021 in O.A. No.221 of 2015.
7. The Hon'ble NGT order dated 11.08.2021 in O.A. No.221 of 2015.
8. External Advisory Committee (Task Force) Meeting held on 07.09.2021.

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**WHEREAS** you are operating an edible oil refinery unit in the name & style of M/s. Saraiwwalaa Agr. Refineries Limited, Sy.No. 256, 257/1, 257/2A, 257/2B, 271, 272, 273/A, 274, Pantapalem (V), Muthukuru (M), SPSR Nellore District.

**WEREAS** the Board vide reference 1<sup>st</sup> cited, issued Consent for operation and Hazardous Waste Authorization to the industry on 14.06.2016, which is expired on 31.05.2021 subject to the compliance of standards and conditions stipulated therein.

**WHEREAS** vide reference 2<sup>nd</sup> cited, an application was filed by Smt. Isanaka Vedavathi, R/o. Daruvulapalem, Muthukur Mandal, SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai against Pollution problems caused by the above edible oil industries (Sl.No.1 to 7) vide O.A.No.221 of 2015.

**WHEREAS** the Board vide reference 3<sup>rd</sup> cited, reviewed the edible oil industries existing near Krishnapatnam area and issued directions dated 15.02.2018.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Hon'ble NGT, SZ, Chennai vide order dt. 16.03.2020 in O.A. No. 221 of 2015 has appointed a joint committee to inspect the edible oil industries located near Krishnapatnam area, SPSR Nellore district and directed to submit a factual report.

**WHEREAS** vide reference 5<sup>th</sup> cited, the joint committee inspected the Edible Oil Industries on 13.10.2020 & 14.10.2020 and submitted report to the Hon'ble National Green Tribunal on 01.12.2020.

**WHEREAS** vide reference 6<sup>th</sup> cited, the Hon'ble NGT vide order dated 07.01.2021 directed the A.P. Pollution Control Board to serve the copy of the report to the respondents so that they can file their objections, if any, to the NGT.

**WHEREAS** the Joint committee has again submitted inspection report on 10.08.2021 to the Hon'ble NGT (SZ), Chennai .

**WHEREAS** vide reference 7<sup>th</sup> cited, the Hon'ble NGT heard the case on 11.08.2021 and directed the Board to take necessary action.

*ml*

**WHEREAS** vide reference 8<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board on 07.09.2021. The representatives of the Edible oil units and EE RO Nellore attended the meeting through VC. The representatives attended the meeting and could not propose the permanent water source to cater requirement of edible oil industries, despite of ample opportunity and time. Further, they could not able to explain the reasons for delay in repairing of common roads to villages and also reported progress of other conditions.

After detailed discussions the committee recommended that the edible oil units shall pay the Environmental Compensation as recommended by the NGT Committee, shall comply with all recommendations of the Committee and also to come up with detailed time bound action plan on utilization of surface water. The committee observed that the industries were given several opportunities for compliance and the committee by the NGT after considering the objections have inspected the industries again and finally recommended levying EC and to issue directions. Thus, having already given ample opportunity, the EAC committee recommended to issue following directions and to levy Environmental Compensation as recommended by the NGT Committee. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. The industry shall stop procurement of water from the outside agencies which was tapped in illegal manner. They shall meet water requirement from government authorized sources only.
2. The industry shall store the spent nickel catalyst safely until its disposal to the authorized re-processors. The industry shall dispose the waste within 90 days from date of generation and shall comply with other provisions of HoWM Rules, 2016 for transportation and disposal.
3. The industry shall not discharge treated/ untreated effluents into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.
4. The industry shall maintain proper records for fullers earth (by-product) generated and oil recovered from the ETP and its mode of disposal.
5. The industry shall maintain test results for mineral oil in v/v% in the crude palm & sunflower oil procuring from indigenous sources and from the crude edible oil being imported from foreign countries. The proof of test reports for every consignment submitted to Food Quality Dept./ regulatory bodies shall be produced to Regional Office, Nellore for every 3 months.
6. The industry shall provide online AAQ monitoring station to continuously monitor PM10, SO2 & other critical pollutants in the upward and cross wind directions at surrounding villages, in network with other edible oil industries
7. The porthole provided to the stacks for manual monitoring shall not be utilized for online stack monitoring. The units shall ensure that real time data is directly transferred from analyzer to APPCB server without any interface.
8. The committee observed fly ash dumped towards North side of M/s . Emami Agrotech Limited. All the 7 nos of edible oil industries directed to jointly compact the fly ash and to cover with minimum 10 cm clay / soil cover to prevent ambient dust. The compliance of the above shall be submitted to the Board within 15 days along with photographic evidence
9. The industry shall develop green belt all along the boundary and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.
10. The industry shall ensure that proper segregation of various types of hazardous wastes and shall provide with leachate collection system and to route the run-off / leachate to ETP for treatment.
11. The industry shall ensure that the storm water drainage system as below:
  - i. Entire effluent, including floor washings, spillages etc. shall be sent to the ETP through permanent pipeline network laid above the ground level with appropriate color coding.
  - ii. The first flush of storm water for the first 15 minutes shall be collected and routed to the ETP. Implementation plan of action shall be furnished to the Board within 15 days.
  - iii. There shall not be any entry of contaminated wastewater into the storm water drains.
12. The industry shall scrupulously comply with all other recommendations made by the Joint Committee in its reports dated 1.12.2020 and 10.08.2021

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

***This Order comes into effect from today i.e., 23.09.2021.***

**Sd/-**

**VIJAY KUMAR GSRKR IAS  
SECRETARY TO GOVERNMENT**

**To**

**M/s. Saraiwwalaa Agr. Refineries Limited,  
Sy.No. 256, 257/1, 257/2A, 257/2B, 271, 272, 273/A, 274,  
Pantapalem (V), Muthukuru (M),  
SPSR Nellore District.**

**// T.C.F.B.O. //**

*M. Rajeshwar*  
*21/9/21*  
**SENIOR ENVIRONMENTAL ENGINEER  
UH-II**

**Item No.11:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 221 of 2015 (SZ)**

(Through Video Conference)

IN THE MATTER OF:

Isanaka Vedavathi,



... Applicant(s)

*Versus*

Union of India and Ors.

... Respondent(s)

सत्यमेव जयते

**Date of hearing: 11.08.2021.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER**

For Applicant(s):

None Appeared.

For Respondent(s):

Smt. Me. Saraswathy for R1.  
Smt. Madhuri Donti Reddy for R2 to R4.  
Sri. C. Seethapathy for Mr. P.R. Raman for R5.  
Sri. D. Srinivasan for R6, R7, R9, R10.  
Ms. Sneha for Ms. Apparajitha Vishwanath for R8.  
Ms. Krithika for Sri. Lakshmi Kumaran for R11.

**ORDER**

1. The above case has been posted to today for Committee to file the report as directed by this Tribunal.

2. When the matter came up for hearing today through Video Conference, there is no representation for the applicant. Smt. Me. Saraswathy represented 1<sup>st</sup> respondent, Ms. Madhuri Donti Reddy represented respondents 2 to 4, Mr. P.R. Raman through Sri. C. Seethapathy represented 5<sup>th</sup> respondent, Sri. D. Srinivasan represented respondents 6, 7, 9 & 10, Ms. Sneha for Ms. Apparajitha Vishwanath represented 8<sup>th</sup> respondent and Ms. Krithika for Sri. Lakshmi Kumaran represented 11<sup>th</sup> respondent. Service is complete.
3. The Committee has filed a report dated 10.08.2021, e-filed on the same date and received today with the following conclusion:

**IX Conclusions:**

1. *Construction of CETP: Previously all the units had proposed for construction of common effluent treatment plant but the district administration and the units could not find a suitable land for construction of CETP. Currently all seven units have established their individual effluent treatment plants and hence the proposal of CETP is shelved. The individual ETP's established in the units are fully operational.*

2. *As per the Ground Water and Water Audit Department, Government of Andhra Pradesh, the ground water in the region is saline in nature due to sea water intrusion. The units have to treat the ground water in RO system for use for domestic and industrial purpose. Due to high salinity there are high chances of frequent clogging of RO membranes. In addition, the available ground water resources are not sufficient to meet the industrial water requirements. Thereby withdrawal of ground water and procurement of water from tankers will be avoided. The committee humbly submits to Hon'ble NGT to direct the Andhra Pradesh Industrial Infrastructure Corporation (APIIC) and Department of Industries, Nellore to provide water supply to the industries. There are seven edible oil industries operating in Muthukur village, Krishnapatnam.*

3. *The units have not disposed spent nickel catalyst to authorized re-processors stating that the small quantity of waste is generated. The committee submits to Hon'ble NGT to instruct APPCB to direct the industries to safely store the spent nickel catalyst and to dispose the same to authorized re-processors. The*

units shall be directed to comply with Hazardous Waste Rules, 2016 and shall dispose the hazardous wastes as directed in the consent within 90 days period.

4. During the inspection, the committee did not observe any discharge of effluent into the Budhakaluva drain, Pantapalem irrigation channel or into land outside the industry premises.

5. The units shall maintain proper records for fullers earth (bye-product) generated and oil recovered from the ETP and its mode of its disposal. Though all units informed that the same were disposed for incense sticks manufacturer and soap industries, however no records were shown to committee.

6. The units are importing crude palm oil and sunflower oil from Malaysia, Singapore and Indonesia. The Port Authorities are testing the crude oil for presence of any mineral oil and after ensuring that no mineral oil is present, the consignment is handed to the units. While verifying the documents, the committee observed that the quantity of the imported crude is around 60% to 70% of the unit production. The units are locally procuring crude oil from other industries (it was reported that these industries purchase palm and sunflower from farmers and extract crude and sell to edible oil refineries in Krishnapatnam). The crude that is locally purchased is not tested for the presence of mineral oil content or Hydrocarbons. The committee humbly submits to Hon'ble NGT that the units have to carry out mineral oil test with every batch of consignment locally procured also. These reports have to be submitted to APPCB along with their compliance report.

7. Based on the inspection during October, 2020 the committee had assessed environmental compensation for non-compliances during the period 17.01.2020 to 14.10.2020. The committee again inspected during July, 2021 and considering the improvements and compliances/ non-compliances the committee has ascertained EC. The committee submits to Hon'ble NGT to direct the units to pay Environmental Compensation to APPCB as summarized below:

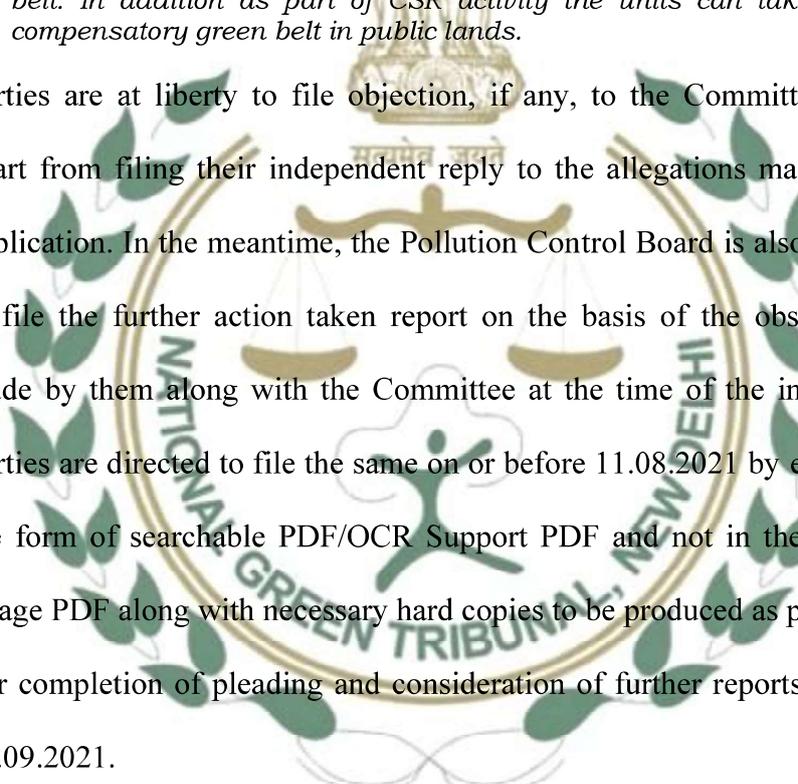
S. No	Name of the Unit	Environmental Compensation to be paid by the unit to APPCB in INR
1.	M/s. Gemini Edibles & Fats India Pvt Ltd	66,00,000/-
2.	M/s. Emami Agrotech Limited	1,32,50,000/-
3.	M/s. Adani Wilmar -(Unit-II)	73,80,000/-
4.	M/s. South India Krishna Oil & Fats Pvt. Ltd	1,05,86,000/-
5.	M/s. 3F Industries Limited (Formerly Foods fats & Fertilizers Ltd.,)	1,10,06,000/-

8. The units have provided online emission monitoring system to measure PM10. The porthole provided for manual monitoring are utilized by the units to install online dust monitors. The units shall

*ensure that real time data is directly transferred from analyser to APPCB server without any interface.*

*9. Fly ash is found dumped in low lying area to an extent of ten acres in vacant plot. All the industries informed that they are not responsible for the dumping. The committee submits to Hon'ble NGT to direct all seven industries to jointly compact the fly ash and to cover with minimum 10cm clay/ soil cover to prevent ambient dust.*

*10. The public roads surrounding the industries are in very poor condition due to movement of heavy vehicles. M/s. Emami, M/s. Gemini and M/s. Adani Wilmar Unit shall collectively construct new concrete roads as part of CSR activity. The units shall develop green belt all along the boundary of the units and in vacant spaces and ensure that the 33% of total area is covered with green belt. In addition as part of CSR activity the units can take up compensatory green belt in public lands.*

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4. Parties are at liberty to file objection, if any, to the Committee report apart from filing their independent reply to the allegations made in the application. In the meantime, the Pollution Control Board is also directed to file the further action taken report on the basis of the observations made by them along with the Committee at the time of the inspection. Parties are directed to file the same on or before 11.08.2021 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.
5. For completion of pleading and consideration of further reports, post on 16.09.2021.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Dr. K. Satyagopal)

O.A. No.221/2015,  
11<sup>th</sup> August, 2021. AM.

**Item No.5:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
**Original Application No. 221 of 2015 (SZ)**  
(Through Video Conference)

IN THE MATTER OF:

Isanaka Vedavathi,  
H.No. 16-4-966, Pinakini Avenue,  
Near Apollo Hospital,  
Nellore – 524 003.



... Applicant(s)

Union of India  
Rep. by its Secretary,  
Ministry of Environment, Forest & Climate Change,  
New Delhi and Ors.

... Respondent(s)

**Date of hearing: 16.09.2021.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER**

For Applicant(s): None.

For Respondent(s): Smt. Me. Saraswathy for R1,  
Smt. Madhuri Donti Reddy for R2 to R4.  
Sri. C. Seethapathy for R5.  
Sri. D. Srinivasan for R6, R7, R9, R10.  
Ms. Shwetha Vasudevan represented  
M/s. Apparajitha Vishwanath for R8.  
Ms. Krithika represented  
Sri. Lakshmi Kumaran for R11.

**ORDER**

1. The above case has been posted today for filing objections to the report of the committee and also for completion of pleadings.

2. The respondents 9 and 10 filed their objections to the committee report. We feel it appropriate to direct the committee to consider the objections filed by the respondents 9 and 10 and also objections, if any, to be filed by the 11<sup>th</sup> respondent before them within a week after filing the same before this Tribunal within that time.
3. The respondents 9 and 10 are also directed to submit their copy of the objections filed by them before the members of the committee, so that they can consider the same as directed by this Tribunal.
4. The 11<sup>th</sup> respondent is directed to file his/her objections to the committee report before one week, before this Tribunal and also to serve a copy of the same to the members of the committee within that time.
5. The committee is directed to consider these objections and give their opinion regarding the same, so that that can also be considered by this Tribunal at the time of considering the matter during final hearing.
6. The learned counsel appearing for the Andhra Pradesh Pollution Control Board (APPCB) submitted that regarding the further action taken, certain discussions were made with the units and recommendations have been made to the Board and it is for the Board to take some decision, and if some time is granted, they may be able to file the further action taken report in this regard.
7. The committee as well as the Andhra Pradesh Pollution Control Board must understand the fact that the matter is of the year 2015, and it is

pending for last six years now and it will have to be completed at the earliest possible time, as the entire proceedings will have to be completed within six months from the date of application and as per the provisions of the National Green Tribunal Act.

8. The committee as well as the Andhra Pradesh Pollution Control Board (APPCB) are also directed to file their further report as well as further action taken report respectively, to this Tribunal on or before **18.10.2021** by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.
9. The Registry is directed to communicate this order to the members of the committee as well as the official respondents and also to the Chairman, Andhra Pradesh Pollution Control Board (APPCB) along with the copy of the application immediately through e-mail, so as to enable them to comply with the direction.
10. For consideration of further action taken report, post on **18.10.2021**.

Sd/--

.....J.M.  
(Justice K. Ramakrishnan)

Sd/--

.....E.M.  
(Dr. K. Satyagopal)

O.A. No.221/2015,  
16.09.2021. Sr.